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1. Overview

The year 2010-11 was a year of rapid strides by Food Safety and Standards Authority of India (FSSAI) towards realization of immediate goal of operationalizing the Food Safety and Standards (FSS) Act 2006. The draft FSS Rules and Regulations were notified and on the basis of comments received from the stakeholders the final draft were prepared and submitted to the Government for approval. The remaining 47 sections of the FSS Act were notified on 29th July 2010 with the exception of the provision relating to Genetically Modified food in section 22. The Act provides for an entirely new structure, both in the Central Government and in the States, for implementing it.

At the Central level, the Authority, the Central Advisory Committee (CAC), the Scientific Committee and 08 Scientific panels related to different subjects have already been constituted and are functional. Many States have appointed Commissioners of Food Safety and are in the process of appointing Designated officers, Food Safety officers, Adjudicating officers and Appellate Tribunal. The FSSAI was following up with State and Union Territories Governments for taking all preparatory steps particularly for selection of candidates as well as finalization of the appointment of Statutory functionaries. As a result, majority of States and UTs are in readiness towards appointing such functionaries within a short time after the notification of the Rules. The States have also been sensitized about the key features of the new licensing system under the FSS Regulations by organising regional review meetings, workshops, training programmes for Designated Officers and training programmes for trainers of Food Safety Officers.

Realizing the crucial role that the food testing laboratories are going to play in the FSS regime, a Gap Analysis has been conducted in respect of 50 food testing laboratories to assess their requirement for achieving accreditation which has become mandatory under the new law. The details have been shared with the concerned States to take steps for upgrading the Laboratories in a time bound manner to meet the requirements of the law. Separately the work is in progress for preparing draft accreditation standards for the Food Safety Testing Laboratories.

During the year a major development was operationalisation of the provisions relating to the safety of imported food in the FSS Act. After several consultation and sensitization meetings,
with the stakeholders (Customs, Port Authorities, Custom House Agents, other exporter associations etc) at Chennai, Kolkata, Mumbai and Delhi, FSSAI moved in these ports and took over food testing functions in respect of the consignments referred by the Custom authorities. To overcome any bottleneck in testing of such imported food samples adequate number of NABL accredited laboratories were empanelled.

The Scientific Panels and the Scientific Committee started working in the right earnest during the year and deliberated on several scientific and standard making subjects which included draft standards for Trans Fatty Acids (TFA) in Partially Hydrogenated Vegetable Oil and caffeinated drinks. Further draft document on Code on Self-regulation in Food Advertisement, Food Safety in Eating Establishment, Imported Food Safety Regulations, Food Safety and Standards Regulations, Guidelines for Accreditation and Certification, Regulation on Dietary supplements, are few others under finalization. Research projects were sanctioned to National Institute of Nutrition (NIN), Hyderabad to undertake study on health effects of consumption of Khesari Dal and study to assess the consumption of processed and non-processed food by Indians. Indian Institute of Management (IIM), Bangalore was assigned a project to develop a template for Food Safety Plan for the Panchayats and Indian Institute of Public Health (IIPH), Hyderabad shall help FSSAI in developing training curricula for the Designated Officers, Food Safety Officers and food Handlers.

Expressions of interest have also been called to identify agencies for establishing network of Food Safety Centres and Centres of Excellence; Developing Food Safety Surveillance Framework; Developing guidelines to ensure the availability of Safe Food in Schools and designing Mobile Food Testing Laboratories. Guidelines and inspection manuals are being developed for field officers who will inspect food establishments and also the Food Business Operators.

The service rules for the employees of the FSSAI were submitted to the Government for approval. Six out of nine such rules have been approved. The task of integrating various cadres of officers transferred to FSSAI under Section 90 of the Act shall commence after the approval of remaining services rules. The FSSAI has been sanctioned 355 posts for which Recruitment Rules are under finalization. The process of filling up these posts will start first by adjusting the transferred officers willing for absorption in the FSSAI.
2. Mandate And Structure

Authority, Central Advisory Committee, Scientific committee, Scientific Panels

The Food Safety and Standards (FSS) Act, 2006 aims to establish a single reference point for all matters relating to food safety and standards, by moving from multi-level, multi-departmental control to a single line of command. To this effect, the Act establishes an independent statutory Authority – the Food Safety and Standards Authority of India.

Various Central Acts and orders will be repealed after commencement of FSS Act, 2006

1. Prevention of Food Adulteration Act, 1954,
2. Fruit Products Order, 1955,
3. Meat Food Products Order, 1973,
4. Vegetable Oil Products (Control) Order, 1947,
5. Edible Oils Packaging (Regulation) Order 1998,
6. Solvent Extracted Oil, De-Oiled Meal and Edible Flour (Control) Order, 1967,
7. Milk and Milk Products Order, 1992 etc

Establishment of Food Safety And Standards Authority Of India (FSSAI)

Food safety and Standards Authority of India, (FSSAI) has been established by Central Government through a notification and shall exercise powers conferred on and to perform the functions assigned to, it under the FSS Act.

Ministry of Health & Family Welfare, Government of India is the Administrative Ministry of FSSAI. The Chairperson and Chief Executive Officer of Food Safety and Standards Authority of India (FSSAI) are appointed by Government of India. The Chairperson is in the rank of Secretary to Government of India. The Head office of the Authority shall be at Delhi.

FSSAI has been mandated by the FSS Act, 2006 for performing the following functions:

- Framing of Regulations to lay down the Standards and guidelines in relation to articles of food and specifying appropriate system of enforcing various standards thus notified.
- Laying down mechanisms and guidelines for accreditation of certification bodies engaged in certification of food safety management system for food businesses.
- Laying down procedure and guidelines for accreditation of laboratories and notification of the accredited laboratories.
- To provide scientific advice and technical support to Central Government and State Governments in the matters of framing the policy and rules in areas which have a direct or indirect bearing of food safety and nutrition.
- Collect and collate data regarding food consumption, incidence and prevalence of biological risk, contaminants in food, residues of various contaminants in foods products, identification of emerging risks and introduction of rapid alert system.
- Creating an information network across the country so that the public, consumers, Panchayats etc receive rapid, reliable and objective information about food safety and issues of concern.
- Provide training programmes for persons who are involved or intend to get involved in food businesses.

Structure of FSSAI

The Food Safety and Standards Authority of India (FSSAI) consist of a Chairperson, Chief Executive Officer (CEO) as Member Secretary and 22 other Members. It conducts quarterly meetings and during the year 4 meetings were conducted. CEO FSSAI is a member without a right to vote.

Members:

Chairperson:

Member Secretary

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Ex-officio Members under Section 5 (1)(a)
JS (Agriculture)
JS (Commerce)
JS (Consumer Affairs)
JS (Food Processing)
JS (Health)
JS (Legislative)
JS (Medium Small and Micro Enterprises)

Members:
Two representatives of food industry
From Small Scale Industry
From Large Scale Industry
Two representatives of Consumer Organizations
Three eminent Food Technologists/Scientist
Five representatives of States/Union Territories
Two representatives of Farmers' Organisations
One representative of Retailers' Organisations

Central Advisory Committee (CAC)

Central Advisory Committee of the FSSAI consists of Commissioners of Food Safety of all States/Union Territories representative of Food Industry, Agriculture, Consumer, Research Body and Food Laboratories and invitees from concerned Ministries.

The primary mandate of the committee is to advice the Authority on the work programme, prioritization of work, identifying potential risks and pooling of knowledge. During the year two meetings of the committee were conducted.

Scientific Committee:

Members:

1. Prof. Nirmal Kumar Ganguly, Advisor to Department of Health Research, Translational Health Science & Technology Institute, New Delhi.
2. Dr. P.G Chengappa, Vice Chancellor, GKVK Bangalore.
4. Dr. M.S. Mithyantha, Ph.D (Agricultural Chemistry) Independent Consultant, Expert in Pesticides Residue and Contaminants, Bangalore.
7. Chairperson of the Scientific Panel on functional foods, Nutraceuticals, dietetic products and other similar products.
8. Chairperson of the Scientific Panel on method of sampling and analysis.
9. Chairperson of the Scientific Panel on food additives, flavorings, processing aids and materials in contact with food.
10. Chairperson of the Scientific Panel on contaminants in the food chain.
11. Chairperson of the Scientific Panel on biological hazards.
12. Chairperson of the Scientific Panel on pesticides and antibiotics residues.
13. Chairperson of the Scientific Panel on labeling and claims/Advertisements.

Functions:
(i) The Scientific Committee shall be responsible for providing the scientific opinions to the food Authority, and shall have the powers, where necessary, of organizing public hearings.

(ii) The Scientific Committee shall be responsible for the general co-ordination necessary to ensure consistency of the scientific opinion and in particular with regards to the adoption of working procedures and harmonization of working methods of the Scientific Panel.

(iii) The Scientific Committee shall provide opinions on multi-sectoral issues falling within the competence of more than one scientific panel, and on issues which do not fall within the competence of any of the scientific panel.

(iv) Wherever necessary, and particularly, in the case of subjects which do not fall within the competence of any of the Scientific Panel, the Scientific Committee shall set up working groups and in such cases, it shall draw on the expertise of those working groups when groups establishing scientific opinions.

Scientific Panels (8 Panels)
(1) Panel for Functional Foods, Nutraceuticals, Dietetic and other similar products:

Members:
1. Dr. V. Prakash, Director, Central Food Technological Research Institute, Mysore.
3. Ms. Anuja Agarwala, Dietician, All India Institute of Medical Sciences, New Delhi.
4. Dr. B. C. Ghosh, Principal Scientist, National Dairy Research Institute, Bangalore.
5. Dr. K. Madhavan Nair, Scientist-E, National Institute of Nutrition (NIN), Hyderabad.

6. Dr. Shantikumar Nair, Ph.D (Materials Science)-Columbia University, Expert in Nano Technology, Dean of Research of Amrita Vishwa Vidyapeetham (University), Kochi

7. Prof. B. Sashidhar Rao, Professor & Chairman in Department of Biochemistry, UCS Osmania University, Hyderabad, Andhra Pradesh.

8. Dr Vilas Ramrao Shirahatti, Ph.D (Chemistry), Independent Consultant, Expert in Functional Foods and Nutraceuticals, Fats and Oil, Mumbai

9. Shri Kumar Bhatia, Chief Consultant (Post Harvest Management & Marketing), Ministry of Agriculture, New Delhi.

10. Dr. N. Anandavalli, Ph. D Food Micro Biology Expert - Vice President (Tech)FAQ/UN Food Safety Consultant/Auditor, M/s Food Safety Solutions International, Cochin.

11. Dr. Anura Vishwanath Kurpad, DNB (Physiology) Dean, St. John’s Research Institute, Bangalore.

12. Dr. P. D. Dwivedi, Scientist EI, Food Toxicology Division, Indian Institute of Toxicology Research, Post Box No. 80, Mahatma Gandhi Marg, Lucknow.

13. Dr. Partha Roy, Assistant Professor, Department of Biotechnology, IIT, Roorkee.

(II) Panel for Method of Sampling and Analysis

Members:
1. Dr. Sushil Kumar Saxena, Director, National Analytical Laboratory of National Dairy Development Board, Anand, Gujarat.

2. Dr. Rakesh Kumar Khandal, Ph.D Chemistry Analytical Expert, Shriram Institute for Industrial Research, New Delhi.

3. Dr. Pitam Chandra, Assistant Director General (Proc. Enng), Indian Council of Agricultural Research, New Delhi.

4. Dr. N.V. Rama Rao, Ph.D Chemistry, Analytical Expert, President, Vimta Labs Ltd., Hyderabad.

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5. Dr. Vasantha Muthuswamy, Former Senior Deputy Director General and Chief of Division basic medical Sciences and division of reproductive Health and Nutrition, Indian Council of Medical Research, New Delhi (Retd.)

6. Dr. A.K Dikshit, Principal Scientist (pesticide residues), Indian Agricultural Research Institute (IARI), Pusa Institute, New Delhi.

7. Dr. Deepa Bhajekar, Ph.D (Industrial Microbiology), Proprietor & Chief Executive officer, Micro Chem Laboratory, Mumbai.

8. Dr. M. N Manjunath, Scientist ‘F’, Food Safety and Analytical Quality Control Laboratory, Central Food Technological Research Institute, Mysore.


10. Dr. Dipankar Sinha, Professor, All India Institute of Hygiene & Public Health, Kolkata.

11. Ms. Sobha Hegde, Independent Consultant, Empanelled Accreditation Assessor, Mumbai (Retired from Bureau of Indian Standards)

12. Dr. Ranjan Sharma, Senior Scientist, National Dairy Research Institute, Karnal.

13. Dr. Jonnalgadda Padmaja Scientist ‘C’ Food & Drug Toxicology Research Centre, National Institute & Nutrition, ICMR, Hyderabad.

(III) Panel for Food Additives, Flavorings, Processing aids and Material in contact with food.

Members:

1. Dr. Amarinder Singh Bawa, Director, Defence Food Research Laboratory, Defence Research & Development Organisation, Mysore.

2. Dr. Mukul Das, Deputy Director (Scientist ‘F’), Indian Institute of Toxicology Research, Lucknow.

3. Dr. (Mrs.) Kalpagam Polasa, Deputy Director (Sr. Scientist ‘F’), National Institute of Nutrition, Hyderabad.


5. Dr. Rajiv Dhar, Director & CEO, Indian Institute of Packaging, Mumbai.

6. Dr. K.N Gurdatt, Head, Food Safety & Analytical Quality Control Laboratory, Central Food Technological Research Institute, Mysore.

7. Dr. H.N. Mishra, Head Post Harvest Technology Centre, Chairman, Hall Management Centre III, Kharagpur.

8. Dr. H.P.S Sachdev, M.D. (Pediatrics), Expert in Pediatrics, Sr. Consultant (Pediatrics and Clinical Epidemiology), Sita Ram Bharatia Institute of Science and Research, New Delhi.


10. Dr. Banwari Lal, Ph.D (Microbiology), Director, Environmental and Industrial Biotechnology, The Energy and resources Institute, New Delhi.

11. Dr. Satish Kulkarni, Principal Scientist, National Dairy Research Institute, Bangalore.

(IV) Panel for Contaminants in the Food Chain:

1. Dr. Shiv Lal Special DGHS & Director, National Institute of Communicable Disease, Director General of Health Service, Delhi.

2. Dr. A.K. Sharma, Scientific officer ‘H’ Head, Food Technology Division, Bhabha Atomic Research Centre, Mumbai.

3. Dr. S.K. Mendiattara, Senior Scientist, Indian Veterinary Research Institute Izatnagar.

4. Dr. T.K. Srinivasa Gopal, Principal Scientist, Head Packaging Sections, Fish Processing Technology, Central Institute of Fisheries Technology, Cochin.

5. Dr. Krishna Jha, Principal Scientist (Microbiology), Indian Council of Agricultural Research, Bhopal.

6. Dr. P Subbian Director (Agribusiness Development), Tamil Nadu Agricultural
University, Coimbatore.


8. Dr. Lata, Principal Scientist, Division of Microbiology, Indian Agricultural Research Institute, New Delhi.

9. Dr. G. Vijayalakshmi, Scientist ‘F’, Central Food Technological Research Institute, Mysore.


11. Dr. V.K. Joshi, Professor & Head (Post Harvest Technology) Dr. Y.S Parmar University of Horticulture and Forestry, Solan H.P.

12. Shri Praveen Gangadhar, Independent Consultant, Food Safety Expert, Quality Management Services, Delhi (Retired from BIS).

(V) Panel for Biological Hazards

Members:

1. Dr. Ashwani Kumar, Scientist ‘G’ and Head, Environmental Biotechnology, Indian Institute of Toxicology Research, Lucknow.

2. Dr. Naresh Kumar, Senior Scientist, National Dairy Research Institute, Indian Council of Agricultural Research, Karnal.

3. Dr. Ashish Motiram Paturkar, Professor and Head of Department, Bombay Veterinary College, Mumbai.

4. Dr. Bhupinder Singh, Senior Scientist, NRI, IARI, New Delhi.

5. Dr. Prem Kumar Jaiswal, Ex-Director (Laboratories), Dept. of Agriculture and Cooperation, Central Agmark Laboratory, Nagpur.


7. Dr. A. Laxmaiah Deputy Director (Scientist ‘E’), National Institute of Nutrition, Indian Council of Medical Research, Hyderabad.

8. Dr. Suseelendra Desai, Principal Scientist, Central Research Institute for Dryland Agriculture Indian Council Agriculture Research, Hyderabad.

9. Dr. Jamuna Prakash, Reader, Department of Food Science and Nutrition, University of Mysore.

10. Dr. D. Narasimha Rao (Retd.), Scientist ‘F’ and Head of the Department, Central Food Technological Research Institute, Mysore.

11. Dr. Ravi Shankar, C.N Senior Scientist, Fish Processing Division, Central Institute of Fisheries Technology (IACR), Cochin.

12. Dr. Malabika Roy, Scientist ‘F’/Deputy Director General (Sr. Gr.) Div. of Reproductive Health and Nutrition, Indian Council of Medical Research, New Delhi.

(VI) Panel for Pesticides and Antibiotic Residues:

1. Dr. Debabrata Kanungo, Additional Director General (St.), Directorate General of Health and Family Welfare, New Delhi.

2. Dr. Kiran Narayan Bhilegaonkar, Senior Scientist, Indian Veterinary Research Institute, Izatnagar.

3. Dr. V. Sudeshan Rao, Scientist ‘C’, National Institute of Nutrition, Hyderabad.

4. Dr. B. Surendra Nath, Principal Scientist, NDRI, Bangalore.

5. Dr. Sai Raj Behari, Scientist ‘F’, Indian Institute of Toxicology Research, Lucknow.


7. Dr. K.K. Sharma, Network Coordinator, AINP on Pesticide Residues in Project Coordinating Cell, IARI, New Delhi.

8. Dr. Tapan Chakrabarti, Scientist G and Acting Director, National Environmental Engineering Research Institute, Nagpur.


**VII Panel for Labeling and Claims Advertisements:**

**Members:**

1. Dr. B. Sasikiran, Director, National Institute of Nutrition, Hyderabad.


3. Dr. Anupa Siddhu, Director, Lady Irwin College, New Delhi.


5. Dr. Mridul Salgame, Ph.D (Dairy Microbiology)- Analytical Expert, Managing Director, IADFAC Laboratories, Bangalore.

6. Dr. S. Prema Kumari, Ph.D (Food Science and Nutrition), Nutrition Expert, Prof. and Head, Avinashilingam, University for Women, Coimbatore, Tamil Nadu.

7. Dr. Pullabhatla Srinivas, Head, Plantation Products, Spices and Flavour Technology, Central Food Technological Research Institute, Mysore.


9. Dr. R.R. B Singh, Senior Scientist, National Dairy Research Institute, Karnal.

10. Dr. Nandkishor Namdeo Rao Zade, Prof. & Head, Nagpur Veterinary College, Nagpur.

11. Dr. S.K. Khana, Retired Director Grade Scientist, Head Food Toxicology Division, Indian Institute of Toxicology Research, Lucknow.

**(VIII) Panel for Genetically Modified Organisms and Foods:**

**Members:**


2. Dr. Ramesh V Bhat, Consultant, FAO, Hyderabad.

3. Dr. M. Padmavati, Assistant Professor, Indian Institute of Technology, Kharagpur.

4. Dr. P. Balasubramanian, Director, Centre for Plant Molecular Biology, Tamil Nadu Agricultural University Coimbatore.

5. Dr. Lalitha Ramakrishna Gowda, Scientist ‘F’, Central Food Technological Research Institute (Council of Scientific and Industrial Research), Mysore.


8. Dr. A.B Dongre, Principal Scientist, central Institute of Cotton Research, ICAR, Nagpur.


10. Dr. R.P. Singh, Professor, Department of Bio-technology, Indian Institute of Technology, Roorkee.

11. Dr. Satwinder Singh Marwaha, CEO, Punjab Bio-technology Incubator, SAS Nagar, Punjab.

12. Dr. Parmjit Singh Penashar, Assistant Professor, Department of Food and Engineering Technology, Sant Longowal Engineering and Technology, Longowal, Punjab.

13. Dr. Subash Chand, Professor, Indian Institute of Technology, Delhi.

**NB** : Apex court observation taken into account to re-constitute the Scientific Panel and Committee.
3. Important Milestones:

(i) All provisions of FSS Act have been enabled and operationalized (Notification Issued)


(iii) Section 47 (5) of the FSS Act has been invoked with respect to imported food.

(iv) 8 Scientific Panels and one Scientific Committee have been re-constituted, and had regular meetings on different aspects of guidelines/draft regulations etc.

   a. A draft framework for interim arrangement of GM, processed food was approved by the Authority, but the same is to be regulated under Biotechnology Regulatory Authority of India (BRAI) Bill 2010, moved by the Department of Biotechnology Government of India.

   b. Draft regulations on Trans Fatty Acids (TFA) in Partially Hydrogenated Vegetable Oils (PHVO's) finalised and forwarded to Ministry of Health and Family Welfare. The Draft regulations on Food for special Nutritional or Dietary uses prepared and is under consideration of panel.

   c. A pilot project called "Safe Food, Tasty Food" for upgrading safety and quality of food served in eating establishment across the country circulated to state/UT, for consultation.

   d. Expert group constituted to handle-

      • AMAZE BRAIN FOOD
      • FATS AND OILS
      • CAFFEINATED DRINKS

(v) Central Advisory Committee meetings held during the year with full quorum.

(vi) Accounts of FSSAI have been finalised u/s 83 of FSS Act.

(vii) Draft Guidelines were framed on Conflict of interest, Disclosures, Confidentiality protocols for members.

(viii) Expression of Interest (EOI) invited for Development and Implementation of scheme for undertaking-

   • Research and Development,
   • Establishment of Food Safety Centers
   • Centers of Excellence.

For Centre of excellence In the 1st phase National Dairy Research Institute (NDRI), National Dairy Development Board (NDB) and National Institute of Nutrition (NIN) have been identified for working with the authority in areas of Milk supply, Safety in Milk processing, and Nutritional issues. An action plan for milk safety has been drawn.
(ix) Drafts drawn/and under discussions-

- Safety standards of Alcohols
- Water quality standards

(x) Draft guidelines for accreditation and certification of Food Safety systems have been drawn up and shall be the basis for Food Safety Management System (FSMS) to be adopted, by the Authority as the standards for industry.

Prevention Of Food Adulteration Act, 1954

The Act was promulgated by Parliament in 1954 to make provision for the prevention of adulteration of food, along with the Prevention of Food Adulteration Rules, 1955 which was incorporated in 1955 as an extension to the Act. Broadly, the PFA Act covers food standards, general procedures for sampling, analysis of food, powers of authorized officers, nature of penalties and other parameters related to food. It deals with parameters relating to food additives, preservative, colouring matters, packing & labeling of foods, prohibition & regulations of sales etc. Like FPO, amendment in PFA rules are incorporated with the recommendation made by the Central Committee of Food Standards (CCFS) which has been setup by Central Government under the Ministry of Health and Family Welfare comprising members from different regions of the country. The provisions of PFA Act and Rules are implemented by State Government and local bodies as provided in the rules. Prevention of Food Adulteration Act, 1954 will be repealed from the date to be notified by the Central Government as per the Food Safety and Standards Act, 2006. Till that date new standards are specified, the requirement and other provisions of the PFA Act, 1954 and Rules, 1955 shall continue to be in force as a transitory provision for food standards.

Fruit Product Order (FPO), 1955

Fruit Products Order -1955, promulgated under Section 3 of the Essential Commodities Act - 1955, with an objective to manufacture fruit & vegetable products maintaining sanitary and hygienic conditions in the premises and quality standards laid down in the Order. It is mandatory for all manufacturers of fruit and vegetable products including some non fruit products like non fruit vinegar, syrup and sweetened aerated water to obtain a license under this Order. Following minimum requirements are laid down in the Fruit Product Order for hygienic production and quality standards:

(i) Location and surroundings of the factory
(ii) Sanitary and hygienic conditions of premises
(iii) Personnel hygiene
(iv) Portability of water
(v) Machinery & Equipment with installed capacity
(vi) Quality control facility & Technical staff
(vii) Product Standards
(viii) Limits for preservatives & other additives

This order was earlier implemented by Ministry of Food Processing Industries (now by FSSAI) through the Directorate of Fruit & Vegetable Preservation, Headquarter at New Delhi. The Directorate has five regional offices with headquarter located at Delhi, Mumbai, Kolkata, Chennai and Guwahati as well as a sub-office at Lucknow under Northern Region. The field officers of the Regional Offices undertake periodic inspections of the manufacturing units to ensure maintenance of hygienic conditions in the factory and draw random samples of products from the factories as well as from markets which are analyzed in the laboratories to test their conformity according to the specifications laid under FPO.

The Central Fruit Product Advisory Committee comprising of the officials of concerned Government Departments, Technical experts, representatives of Central Food Technology Research Institute, Bureau of Indian Standards, Fruits and Vegetable Processing Industry and Consumer Organization for recommending amendments in the Fruit Product Order.

Meat Food Products Order (MFPO) 1973

- Consumption of meat & meat products and consumers preference to these products is gradually increasing. In Meat & Meat Processing sector, poultry meat is the fastest
growing animal protein in India. Per capita consumption of meat products has grown from 870 grams in 2000 to about 1.68 kg in 2005. This is expected to grow further in coming years.

- Indian consumers prefer to buy fresh meat from the wet market, rather than processed or frozen meats. A small percentage of production (about 100,000 MT) of poultry meat is sold in processed form. Of this only about 1-2% undergoes processing into value added products (Ready-to-eat/Ready-to-cook). Processing of large animals is largely for the purpose of Exports.

- Meat & Meat Products are highly perishable in nature and can transmit diseases from animals to human-beings. Processing of meat products is licensed under Meat Food Products Order (MFPO) 1973 which was hitherto being implemented by Ministry of food Processing industries w.e.f. 19.03.2004 on being transferred from the Directorate of Marketing Inspection, Ministry of Agriculture.

- The main objectives of the MFPO, 1973 are to regulate production and sale of meat food products through licensing of manufacturers, enforce sanitary and hygienic conditions prescribed for production of wholesome meat food products, exercise strict quality control at all stages of production of meat food products, fish products including chilled poultry etc.

- Under the provision of MFPO all manufacturers of meat food products engaged in the business of manufacturing, packing, repacking, relabeling meat food products meant for sale are licensed but excluding those manufacturers who manufactures such products for consumption on the spot like a restaurant, hotel, boarding house, snack bar, eating house or any other similar establishment.

- Depending on the source of meat the manufacturers are licensed under category A, B & C. Presently, 279 units are licensed under MFPO as on 31.03.2011. Region-wise details are given below:

<table>
<thead>
<tr>
<th>Region</th>
<th>Category A</th>
<th>Category B</th>
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<td>Western Region</td>
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<td>TOTAL</td>
<td>58</td>
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<td>149</td>
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- Production of meat is governed under local by-laws as slaughter is a state subject and Slaughterhouses are controlled by local health Authorities. The current meat production is estimated at 1.9 million MT; out of which about 21% is exported.

- India exports more than 500,000 MT of meat of which major share is buffalo meat. Indian buffalo meat is witnessing strong demand in international markets due to its lean character and its near organic nature. India is the 5th largest exporter of bovine meat in the world. Indian buffalo meat exports have the potential to grow significantly.

- Due to emerging health threats of the diseases communicable to Human through meat, the meat consumers are more vigilant towards the wholesomeness of the meat and demanding meat and poultry products processed in clean and sanitary environment. In metros and urban areas there are upcoming demands for “convenience items” such as semi cooked, ready-to-eat, ready-to-cooked meat food products.

**Milk & Milk Product Amendment Regulations - 2009 (MMPR-09)**

Consequent upon de-licensing of Dairy Sector in 1991 under Industrial Development & Regulation Act, the Department of AH, Dairying & Fisheries had promulgated the Milk and Milk Product Order (MMPO) 1992, under section 3 of the Essential Commodities Act 1955. The objective of the order is to maintain and increase the supply of liquid milk of desired quality in the interest of the general public and also for regulating the production, processing and distribution of milk and milk products. As per the provisions of this order, any person/dairy
plant handling more than 10,000 liters per day of milk or 500 MT of milk solids per annum needs to be registered with the Registering Authority appointed by the Central Government.

There is no restriction on setting up of new dairy units and expansion in the milk processing capacity, while noting the requirement of registration is for enforcing the prescribed Sanitary and Hygienic Conditions, Quality and Food Safety Measures as specified in Vth Schedule of MMPO-1992. To comply with the provisions of Para 5 (5) (B) of MMPO-92, two inspection agencies i.e. National Productivity Council (NPC) and Export Inspection Council (EIC) of India have been notified for annual inspection of registered dairy units, on rotation basis.

Where the entire activity of procurement, processing and marketing of the dairy units lies within the State or Union Territory, the Registering Authority shall be an officer of the concerned State Govt. or U.T. and the dairy unit handling more than 200.0 TLPD of milk or 10,000 MT of milk solids per annum shall be registered by the Central Registering Authority. Accordingly Registering Authority shall deal with applications of registration and issue Registration Certificate under this order and perform within its jurisdiction.

Since inception the Central and the State Registering Authorities have registered 984 dairy units with combined milk processing capacity 1163.28 lakh litres per day in Cooperative, Private and Government Sector upto 31.03.2011. Further the Central Registering Authority (CRA) has granted 21 new registration units which enhanced the milk processing capacity of 14 dairy units and cancelled the registration of 7-dairy unit during 2010-11. The number of dairy unit inspected by notified inspection agencies i.e. NPC & EIC are 316 units.

4. CODEX Matters:

FSSAI was declared as National Codex Control Point (NCCP) of India for making liaison with Codex Alimentarius Commission and coordinating codex activities within India. Guidelines for participation of Codex meetings, preparation of response to Codex matters were prepared and subsequently notified.

![A training program on Codex under progress at Head office, Delhi](image)

The Shadow Committees of the Codex have been set up in various ministries related to specific areas. The NCCP coordinates the work of shadow committees. From time to time India is represented in the Codex meetings held at various international locations. Among the issues taken up by Indian delegation are Standards relating to Apple, Standard for Chilli Sauce Procedure for cross border inspections and draft standards for infant foods. Sh. Sanjay Dave, Director, APEDA (Agricultural & Processed Food Products Export Development Agency) has been proposed recently as Chairperson of International Codex committee, by Government of India.

FSSAI participated in various Codex meetings - 26th Session of Codex Committee on General Principal (CCGP) held in Paris, (April 2010), 34th Session of Codex Alimentarius Commission (CAC) held in Geneva, (July 2010), 17th Session of Coordinating Committee for Asia (CCASIA) held in Indonesia (Nov 2010).
5. Laboratories:

A Gap analysis was conducted by Quality Council of India (QCI) for 50 Food Laboratories across the country.

(A visit to FRSL, Gaziabat, by CEO, FSSAI)

The report of Gap analysis so received from QCI has been submitted to the States and Union Territories for taking necessary action which includes, up gradation of laboratories in terms of infrastructure, procurement of testing equipments, identification of manpower and training thereof and get NABL (National Accreditation Board for Laboratories) accreditation.

Public Analyst examination has been conducted on All India basis.

Food Research & Standardization Laboratory, Ghaziabad

Food Research and Standardisation Laboratory, Ghaziabad was established in 1971 under Directorate General of Health Services, Ministry of Health and Family Welfare, to check adulteration and to undertake analysis of food samples from market for the purpose of determining their quality and purity.

Food Research and Standardisation Laboratory is an Appellate Laboratory (Central Food Laboratory) under Prevention of Food Adulteration Act, 1954 to check the adulteration of food samples.

Apart from Laboratory, there are other Central Food Laboratories situated in Kolkata, Mumbai, Sonauli, Raxaul (Sonauli and Raxaula laboratories are located on Indo-Nepal Border).

Central Food Laboratory, Kolkata

Central Food Laboratory, Kolkata was established in 1955 under Directorate General of Health Services, Ministry of Health & Family Welfare, New Delhi to undertake analysis of food samples from all over the country and from market to determine the quality and purity of the food and to lay down standards for food Articles. Initially the Central Food Laboratory was established in the premises of All India Institute of Hygiene and Public Health, Kolkata, afterwards it was shifted to its own building situated at 3, KYD Street, Kolkata-700016.

Prevention of Food Adulteration Act, strives to ensure quality and safety of food, both domestic and imported. There has been constant effort to make the laboratory a Centre of Excellence. The Laboratory is in the process of Accreditation from National Accreditation Board for Laboratories (NABL).

Details of Number of Samples Analysed and Found Adulterated at the Four Central Food Laboratories during the year 2010-11

<table>
<thead>
<tr>
<th>Name of the Central Food Lab</th>
<th>From trial Courts under Section 12 (2A) 13 (2B) of the PFA Act</th>
<th>From Customs, Court Health Officers, Government Department &amp; Specials Samples not connected with PFA Act</th>
<th>Investigational Samples and those of Collaborative Studies</th>
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<td>Analysed A d u l t e r a t e d</td>
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* Blank Columns/Rows indicate data under compilation.
6. Training and Capacity Building:

Draft Training policy statement drawn by the Authority is under consultation with stakeholders. The document outlines the strategy for capacity building and Human resources Development in Food Safety Sector which shall be carried forward by the stakeholders and other partners.

Major Initiatives:

- Orientation/Training programme for Food Safety Commissioners (FSC), at FSSAI head office at New Delhi.
- Training of Trainers (ToT) programs for Food Safety Officers were conducted at various places in the country. The downline program by trainers have also been conducted at a few states.
- 5 day programme for Designated Officers at various locations in the country
- Regional Workshop- For understanding preparedness of States/Union Territories for Implementation of FSS Act and Rules.

International Programmes

- International Conference on Best Practice in Food Safety Implementation organized

in collaboration with Tata Energy Research Institute and Michigan State University (MSU) from 9th-11th November, 2010 at New Delhi.

- FSSAI officials nominated for overseas trainings on laboratory, fellowships

Workshops

Workshops and other similar programmes were arranged throughout the year on Food Safety stakeholders including Customs, Airport Authority, Ministry of Shipping, Custom House Agents & Import & Export associations etc.

In addition the following programmes were organised on:

- Sevottam- Citizen charter
- Quality- ISO Systems ISO 2000, 17025 other Quality systems
- Empowering of Mission Food Safety
- Stake holder’s Consultation- Imports, Framing of Regulations
- Food Safety Lecture Series
- Codex Trainings
- Training for FSSAI Authorised Officers.

Linkage With Professional Institutions

a. Indira Gandhi National Open University (IGNOU), for developing syllabus in imparting skills to housewives, young girls.

b. Indian Institute of Public Health (IIPH), Hyderabad for capacity building i.e. designing
course contents for state regulatory staff Food Safety Officer, Designated Officer, Adjudicating Officer and Food Handlers.

c. National Institute of Nutrition (NIN) Hyderabad for Dietary Supplements

d. Institute of Management (IIM) Bangalore for Food Safety Plan

e. National Dairy Research Institute, Karnal - Centre for excellence

f. National Dairy Development Board, Anand - Centre for excellence

g. Export Inspection Council - Testing of Import Food Samples.

h. Quality Council of India (QCI) - Gap studies for Laboratories.

i. CFTRI Mysore - Nodal Laboratory in Mysore for Meat issues.

j. Agricultural & Processed Food Products Export Development Agency (APEDA) - exchange of information with reference to SPS measures to harmonize the standards.

k. Indian Veterinary Research Institute (IVRI) - Meat related issues.

7. Administration and Human Resources:-

New structure of FSSAI was approved and 355 posts sanctioned as per details attached. Posts of all the Directors have been filled up at headquarters and laboratories. Efforts were made during the year for filling up the posts as per the advertisements. The deemed deputation for employees u/s 90 Act will be regularized during the next year i.e. during 2011-12. The total strength of the employees of Authority on 31st March 2011 is 189.

Offices

Offices at Ports including Airports have been established in the premises offered by Port authorities for Authorized Officer to handle Imported Food. Regional office premises also finalized at Mumbai and NBCC place, at Delhi.

Honbl. Health Minister has accorded in principle approval for construction of a FSSAI Head Office, in allocated space, near FDA Bhawan, New Delhi

The services of Logistics, Housekeeping, Security, Fire and safety, Air-conditioning

Horticulture, Plasma TV in committee room and conference hall are fully functional. Approval is accorded at Headquarters for similar services at hired premises at various locations for ensuring safe and good quality of working.

As the regular recruitment process for the posts sanctioned by the ministry, takes time, certain technical services are outsourced through a local reputed HR agency.

Regional Offices of FSSAI

A. Northern Region-(FSSAI, East Tower, 1st Floor, NBCC Place PragatiVihar, BhishampitamahMarg, New Delhi-110003) Ph-(011-24360936)

(i) Sub Region Office FSSAI Hall No.3, 9th Floor, KendriyaBhawan, Sector H, AliganjLucknow -226024 Ph :0522-2261899

(ii) Sub Region Office FSSAI C/o Directorate of Marketing & Inspection, 2nd Floor, KendriyaSadan, Sector - 9A, Chandigarh - 110017

B. Southern Region-FSSAI, Southern Region, C-10 D, Rajaji Bhavan, Besant Nagar, Chennai- 90 Ph : 044-24912421Fax : 044-2443569
(Authorised Officer (Chennai Dock)- FSSAI C/o Directorate of Marketing & Inspection, 4th Floor 6th Block, 26, Haddows Road, Chennai - 600006 Ph: 044-28270806, Fax: 044-28271738, Mobile: 0944201926

C. Eastern Region - FSSAI, Eastern Region, Mayurkhand, Top Floor, Salt Lake, Kolkata, Ph: 033-23580391 Fax: 033-235845625

Authorised Officer (Kolkata Dock)
FSSAI C/o Directorate of Marketing & Inspection, CGO Complex, 4th Floor, A-Wing, DF-Block, Sector-1, Salt Lake, Kolkata-700064

D. North Eastern Region - FSSAI, North Eastern Region, 6th Mile, Panjabari Road, PO Paryabari, Guwahati 761037, Telefax: 0361-2332446

Shri. Pancham, Senior Inspecting Officer

E. Western Region - FSSAI, Western Region, Old CGO Building, 101, M.K. Marg, Mumbai, Ph: 022-22071474, Fax: 022-2205206, e-

1. Shri Ais Kumar, Senior Inspecting Officer - Authorised Officer - JNPT, Mumbai

2. Dr. S.K. Haldar, Senior Marketing Officer Authorised Officer - Haldia Dock, FSSAI C/o Directorate of Marketing & Inspection, New CGO Building, New Marine Lines, Mumbai - 400020 Ph: 022-2291103

Annual Reports from Milk units, Meat offices, Fruits & Vegetables Products departments and test reports from Laboratories were collected and compiled from time to time.

Inter-ministerial Coordination: FSSAI coordinated with various ministries departments States/UT Governments and other government agencies on various Food safety issues.

Welfare and Grievances: A Committee for handling sexual harassment in work place has been constituted.

Committee constituted to examine and dispose cases under Assured Career Progression and Modified Assured Career Progression Scheme (MACPS)

Official Language: All orders/ Circulars related to Rajbhasha as issued from the Department of Official language were circulated and implemented.

The name plates, stamps, letter heads, file covers similar stationary were got printed in bilingual format as circulated. FSSAI is following the directions issued by Rajbhasha samiti for implementation of Official language and taking action further.

Annual Report 2010-11
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Annual Report 2010-11
### LABORATORY STAFF

**The Central Food Laboratory, Kolkata**

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**Raxaul & Sonauli Laboratories**

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**Annual Report 2010-11**
Parliament Matters, RTI Request, Court Cases

The parliament questions raised during the session of parliament were on adulteration, pesticide residues, FSS Rules, Laboratory Standards, Constitution of scientific panels etc. The replies were compiled and forwarded to ministry of Health.

Right to Information requests were compiled and replies submitted in a time bound manner by CPIO. CEO FSSAI is appellate authority at FSSAI for RTI matters.

Notices and replies to various court notices were handled through Government counsel at various High Courts.

National Institute for Smart Government (NISG) Hyderabad was engaged by FSSAI for conceptualization, design and implementation of an Food Import Clearance system (FICS) to ensure that food imported into India, is safe.

NISG also helped FSSAI to operationalize Imported Food Clearance process at the following Sea and Air Ports.

1) Chennai Sea and Air Port
2) Mumbai Sea and Air Port Trust, Mumbai
3) Jawaharlal Nehru Port Trust, Navi Mumbai, Mumbai
4) Kolkata Sea and Air Port Trust, Kolkata and
5) Haldia Dock Complex, Purba, Medinipur, West Bengal
6) New Delhi Air Port
7) Tuglakabad Inland Container Depots (ICD), Dadri CIC-Delhi NCR
FSSAI notified Authorized Officers u/s 47 (5), for Imported Food Clearance. A meeting at each location was held with the involvement of all stakeholders during the year.

The Import Food Safety process includes the following steps:

1. Sampling request from Custom House Agents
2. Sampling of food item according to its hazard
3. Submission of sample to laboratory for testing
4. Receipt of laboratory report
5. Submission of No Objection Certificate (NOC) to customs for clearance of food import.

9. Information Education Communication (IEC)

(i) Awareness & Communication:

Advertisements on Food Safety- PAN India

A more nuanced strategy of communication was adapted after detailed discussions with other stakeholders. FSSAI through its empanelled agencies could finalize and release of Print Media advertisement in multilingual mode across all the country. Pamphlets, Brochures on FSSAI, and similar literature were designed and distributed.

MOU signed with DAVP for design, produce and release of TV spots at various TV channels on issues related to Food Safety and General Hygiene.

Radio jingles on A.I.R. (PanIndia)

The Radio Jingles so finalized were broadcast on FM Gold and other channels of All India Radio which made significant impact during the ICC World Cup Cricket 2011.

Feature Programme on Doordarshan-“Kalyani” I

MOU signed with Doordarshan for 6 episodes of 30 minutes “Kalyani Program” on Food Safety to be telecasted through 8 regional Doordarshan stations, Lucknow, Bhopal, Jaipur, Raipur, Ranchi, Guwahati, Bhubneshwar Patna.

Awareness generation amongst cross-section of population and identification of target audience for Food Safety issues has been focal point of Communication strategy. However a more issue based awareness campaign is under preparation which shall incorporate awareness about the new Food Rules and Regulations, the aspects of Enforcement processes, Standards, Labelling, Surveillance, Food Recall. Improvement notices for general awareness about the new Food Laws and their regulations. The awareness campaign will be in multilingual and multimedia format by involvement of NGO, media resource person’s trade bodies and industry association etc.
(ii) Information Technology and Library Services:

All works of Authority are now on electronic modes. Digitization of old records related to FPO,PFA, hoisting of FSSAI website on NIC Data centre. Servers maintained at NIC centre. FSSAI Data Recovery Centre at NIC premises, is under finalization. Security audit and e-office training and implementation by NIC team.

Software support for Imported Food clearance by NISG through in house agency M/s Logicsoft. The central licensing software design and development is under consideration and if found workable, could be integrated with inputs from states.

All FSSAI offices including at Ports including sea ports, laboratory are 100% IT enabled with modern computers and printing/reprographic devises. Once fully operational and trained, all employee will have access to e-office.

Food Safety Commissioner reporting system has been designed inhouse.

Library Services- Peridical and relevant journals on Food Technology, Food safety, etc are available at the library. All important volumes of publications are available at FDA Bhawan library, Delhi.

FSSAI has taken Institutional membership with American Centre, and British council Library Membership of DELNET (Delhi Library Net work) for reference and issue of books, journal for employees. Minutes of meeting, copies of rules regulations, notifications, career advertisements, newsletters, reports of panels and scientific committee, RFD, Training modules, and media related documents are also kept at the library for reference.


RFD for 2011-11 identified action points, deliverable and milestones. It included standards of service delivery.

SEVOTTAM Project:

The Vision, Mission document and other service delivery document of the authority were discussed and draft was circulated for consultation. Upon finalization it shall be the Citizen Charter of the Authority.

Vision:

A Food Safety System of India which ensures full participation of the government, private & public institutions and organizations, food business operators, consumers and other stakeholders in the process of building and maintaining the confidence that the food available to the consumers is safe, wholesome and adheres to the highest international standards.

Mission:

The Authority will work with stakeholders to build and maintain at acceptable levels of reliability, an effective food regulatory and monitoring system using modern science & technology and provide science-based information to the stakeholders to make choices relating to food and to lead a healthy and productive lives.

Objectives:

- Transition from FPA and other orders to FSS Act
- Strengthening food safety regulation in the States
- Strengthening of Food Testing Laboratories facilities
- Review of existing food standards and developing new standards
- Food Safety Surveillance
- Training and capacity building for regulatory staff/stakeholders
### Inter-se Priorities among key objectives and Success Indicators

<table>
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<tr>
<th>S. No.</th>
<th>Objective</th>
<th>Weight</th>
<th>Actions</th>
<th>Success Indicators</th>
<th>Unit</th>
<th>Weight</th>
<th>Target/Criteria Value</th>
</tr>
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</table>
| 1.    | Transition from PFA and other orders to PSS Act | 16.00 | a) Notification of PSS Rules and Regulations  
   b) Initiate transition to the new system of licensing  
   c) Notification of the remaining sections of the Act to enable PSSA to take up various functions | Send draft Rules to Ministry for notification  
   Notification of Regulations  
   Finalize framework and guidelines  
   Notification of sections | Date | 4.00 | 15 Oct 2010  
   31 Jan 2011  
   31 Jan 2011  
   31 Jan 2011 | Excellent Very Good Good Fair Poor |
| 2.    | Strengthening food safety regulation in the States | 14.00 | a) Developing framework of the scheme for strengthening food safety regulations in states  
   b) Food Safety Management System (FSMS) and compliance arrangements | Finalize scheme after review of existing schemes and consultation with states  
   Finalize documents on FSMS  
   Finalize MOU on FSMS  
   Finalize  INDIA-HACCP accreditation arrangements | Date | 4.00 | 05 Mar 2011  
   03 Mar 2011  
   03 Mar 2011  
   03 Mar 2011 | Excellent Very Good Good Fair Poor |
| 3.    | Strengthening Food Testing Laboratories facilities | 15.00 | a) Identification of Public Food Labs  
   b) Notify food labs finalise standard and initiate up-gradation of identified laboratories in the States over a period of two years  
   c) Notification of food testing laboratories under section 43 of the Act  
   d) Notify procedure for referral laboratories and arrangements for audit certification  
   e) Notify food testing laboratories for testing food imports | Identification of public labs  
   Finalize MOU to be signed with States  
   Notify referral labs & Finalize Auditing/ Certification arrangements for notification  
   Notify laboratories and jurisdiction | Date | 2.00 | 31 Dec 2010  
   31 Dec 2010  
   31 Dec 2010  
   31 Dec 2010  
   31 Dec 2010 | Excellent Very Good Good Fair Poor |
### 6. Review of existing food standards and developing new standards

| | Scientific Opinion from Scientific Panel/Committee and approval of Food Authority | Date: 1.00 | 01.01.2011 | 08.01.2011 | 15.01.2011 | 22.01.2011 | 29.01.2011 |
| | Finalize Regulations by FSSAI | Date: 1.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |
| | Scientific Opinion from Scientific Panel/Committee and approval of Food Authority | Date: 0.80 | 01.02.2011 | 07.02.2011 | 14.02.2011 | 21.02.2011 | 28.02.2011 |
| d) Building capacity for safety evaluation/registration of GM food | Finalize Regulations | Date: 0.20 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |
| e) Developing standards for potable water, revision of standards for bottled water | Draft guidelines - Consultation - Final guidelines | Date: 1.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |
| f) Recommending standards for trans fatty acids to the Government | Finalize recommendations | Date: 0.50 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |
| g) Labelling and Claims regulations | Draft Regulations | Date: 1.00 | 31.01.2011 | 14.02.2011 | 28.02.2011 | 15.03.2011 | 31.03.2011 |
| h) Guidelines for safety of food served in schools | Draft Consultation - Guidelines | Date: 1.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |

### 5. Food Safety Surveillance

| a) Creating a network of institutions/ Food Safety Centres to carry out food surveillance | Identify institutions - Surveillance framework | Date: 4.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |
| b) Putting in place food safety groups at five major ports | Take up surveillance at five main ports of entry | Date: 5.00 | 31.12.2010 | 17.01.2011 | 31.01.2011 | 14.02.2011 | 28.02.2011 |
| | MOU with identified Centre of Excellence | Date: 1.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |

### 6. Training and capacity building for regulatory staff/stakeholders

| b) Orientation programme for Food Safety Commissioners/Food Safety Officers | Develop background training material & Complete training programmes for FSOs | Date: 1.00 | 30.09.2010 | 30.10.2010 | 30.11.2010 | 31.11.2010 | 31.12.2010 |
| c) Orientation Programme for Designated Officers & Adjudicating Officers | Develop training material & conduct training programmes in association with States where DOS and AOs have been appointed | Date: 1.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |
| | Review curriculum for food analysts | Date: 1.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |

### 7. Establishing the structure of the Authority

| a) Creation of posts and start the process of recruitment | Date: 2.00 | 30.10.2010 | 19.11.2010 | 30.11.2010 | 13.12.2010 | 31.12.2010 |
| b) Establish the regional offices | Date: 2.00 | 30.10.2010 | 30.11.2010 | 31.12.2010 | 31.01.2011 | 28.02.2011 |

### 8. Communication campaign on food safety

| b) Launch a communication campaign to disseminate food safety messages | Design campaign - Launch | Date: 2.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |
| c) Evolve a scheme to associate NGOs and other citizen organizations in food safety | Finalize the scheme | Date: 1.00 | 31.12.2010 | 17.01.2011 | 31.01.2011 | 14.02.2011 | 28.02.2011 |
| d) Develop industry interface for dissemination and capacity building | Finalize interface arrangements | Date: 1.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |

### 9. Research and Development

| a) Launch the first tranche of R&D projects to be evaluated competitively | Finalize programme - Identify projects | Date: 2.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |
| b) Identify Centres of Excellence to assist FSSAI in critical areas, carryout R&D and technical inputs in standard formulations | Date: 2.00 | 05.03.2011 | 12.03.2011 | 19.03.2011 | 26.03.2011 | 31.03.2011 |
## Trend Values of the Success Indicators

Food Safety and Standards Authority of India (FSSAI) was established in 2008 and still is in the process of developing regulatory framework for food sector. From the section 2 above, it may be seen that most of the objectives and corresponding actions requires development of rules, regulations and guidelines. As such, indicating the trend values for the success indicators in terms of activities of FSSAI at this stage may not be practically possible. The FSSAI proposes to benchmark current levels of food safety and regulation at central, state and lower levels through a series of surveys, studies etc. This will enable us to determine the base level of food safety regulations and outline the separate targets in each area.

The communication of RFD framework was received from government on 25.06.2010. The finalisation of the RFD document was completed by 11.08.2010. Activities which spill over until next year have been indicated separately with the likely completion rate by March 2011.

### Description and Definition of Success Indicators and Proposed Measurement Methodology

1. Food Safety and Standards Authority was constituted in September 2008 and the first meeting of the Authority was held in December, 2008. 8 Scientific Panels and Scientific Committee were constituted in May 2009. Central Advisory Committee of 45 Members was set up in October 2009.

2. Staff belonging to various food related orders has been integrated and the current licensing procedures have been brought under the purview of FSSAI. The regional offices have also been transferred to the new Authority. The Scientific Panels and Scientific Committee have also started operations.

3. The Rules and Regulations for transition from PFA to FSSAI have been finalised after extensive consultations and forwarded to the Ministry for notification. It is expected that these will be rolled out in the States from September 2010 onwards. Meetings have been held with States to take stock of the readiness of the implementation of Act and the supporting measures required.

4. It will be seen that in the first year Authority has been engaged in integrating the personnel from various ministries and setting up of various organs of the Authority. Systems and procedures have also been finalised for functioning of the Authority and these have received the approval of the Government. The additional scientific staff required for functioning of the Authority will be recruited as soon as the requisite number of posts are sanctioned by...
the Government. Proposals in this regard have already been finalised and are being considered by the Ministry of Finance.

5. At present Authority is accessing scientific skills from a large number of agencies outside the Authority and the stakeholders. One of the main difficulties in laying down specific performance parameters for the Authority is the severe lack of information relating to critical parameters such as, food borne diseases, specific levels of contamination in various foods, awareness of food safety among the stakeholders and the absence of surveys and studies, bench marking impact of the current levels of food safety regulations. The Food Authority proposes to draw up a detailed set of surveys to profile and benchmark the current levels of food safety regulations and implementation of laws, contamination of various food items, food safety surveillance and impact of various regulatory measures. Till these data emerge in the next few years, it may not be possible to lay down any specific target in respect of success parameters.

The first 2-3 years of the Authority would be spent in establishing its regulatory presence by drawing up the various food safety regulations, revision of the current standards, initiating studies and surveys to access the current levels of effectiveness of various food laws and levels of contamination. These are expected to be initiated during the current year. As soon as reliable and adequately disaggregated data emerge related to food safety regulations, food contamination and regulatory impact, these will be incorporated in the performance management documents of the Authority.

Glossary of Terms

Food Safety Plan- refers to scheme, program or methods identifying action areas and responsibilities worked out for the accomplishment of objective of food safety in a particular locality viz. panchayat, taluka, municipality or district. This is expected to involve the village/town community, local bodies, panchayats and other stakeholders in the food safety programme.

Food Safety Management System (FSMS) - means the adoption of Good Manufacturing Practices (GMP), Good Hygienic Practices (GHP), Hazard Analysis and Critical Control Point and such other practices as may be specified by regulation, for the food business. FSSAI will develop a reference Food Safety Management System which can prescribe levels of safety and provide guidance and which can at the same time, be evaluated. Such a standard should be widely available to the food business operators who can adopt them with whatever resources available and gradually achieve acceptable levels of safety. This will encourage self compliance and reduces the need for detailed inspections.

INDIA-HACCP- Hazard Analysis and Critical Control Point (HACCP) - The Codex has defined HACCP guidelines which was the first published food safety management system. However, there are no freely available domestic HACCP standards. FSSAI proposes to develop its own FSSAI-India-HACCP standard which can be offered to units catering to the domestic market and a voluntary HACCP certification system against this standard. This can be used by food businesses to demonstrate compliance with safety regulations.

Functional Foods- are those foods that encompass potentially healthful products including any modified food or ingredient that may provide a health benefit beyond the traditional nutrients it contains. FSSAI is working on developing regulations for functional foods. Currently there are no regulations for functional foods.

Food Additives- mean any substance used as a typical ingredient of the food and intentionally added to food for a technological purpose in the manufacture, processing, preparation, treatment, packing, packaging, transport etc. FSSAI will review the existing standards for food additives under PFA Act to harmonise with codex standards and best practice.

Capacity Building for safety assessment of GM foods- Food Authority has to regulate all genetically modified foods in terms of FSS Act. As an interim arrangement till final regulatory framework is ready for GM foods, FSSAI proposes to create capabilities to undertake safety assessment of GM foods as and when the relevant sections are notified by government.

Trans fatty acids- Trans fatty acids (TFAs) are primarily associated with Vanaspati during the process of partial hydrogenation that affects is a significant component of Indian diet. TFAs links with diabetes and Cardiovascular Diseases (CVDs) is well established. Keeping in view the risks involved, FSSAI proposes to come out with regulatory standards for TFAs.

Centres of Excellence- A centre of excellence is an existing institute where research and technological development is performed of a high standard, in terms of measurable scientific output (including training) and/or technological innovation. FSSAI proposes to have a framework agreement with Centres of Excellence in the country on various aspects related to food science to assist FSSAI in critical areas, carryout R&D and provide technical inputs in developing science based standards.

Network of Institutions for Surveillance- FSSAI proposes to have a framework for food safety surveillance, initially capturing the existing databases, coordination & networking among various institutions involved. This may include existing food science colleges, universities and other
institutions. FSSAI is developing an appropriate structure of food safety surveillance so as to advise government on the appropriate responses required and provide inputs on communicating market conditions and safety levels.

Food Safety Groups for Import- FSSAI will be posting Authorized Officers at all the major ports of the country in a phased manner to ensure the safety of imported food coming into India and developing a risk analysis framework for food import clearance process.

Codex Alimentarius Commission- The Codex Alimentarius Commission was created in 1963 by FAO and WHO to develop food standards, guidelines and related texts such as codes of practice with the objective of protecting health of the consumers and ensuring fair trade practices in the food trade, and promoting coordination of all food standards work undertaken by international governmental and non-governmental organizations. National Codex Contact Point (NCCP) is now in FSSAI. The FSSAI is strengthening codex cell in terms of infrastructure, manpower, sufficient budgetary provision so as to ensure effective participation in codex issues.

IGNOU- Indira Gandhi National Open University (IGNOU) is an Apex Body which co-ordinates and monitors distance education system throughout the country. It develops and produces courses for delivery through open learning and distance education mode and actively involved in research, training and extension education activities. FSSAI proposes to take help of IGNOU’s expertise in launching distance training programmes to disseminate the concept of food safety up to grass root level.

Indian Institute of Public Health- IIPH - Hyderabad is the premier institute involved in building capacity in public health using the pool of highly qualified and diverse faculty of nationally and internationally trained public health professionals. FSSAI proposes to work with IIPH in its capacity building programme of food safety regulators and food handlers.

Accreditation – is the third party attestation related to a conformity assessment body conveying formal demonstration of its competence to carry out specific conformity assessment tasks. In India, Quality Council of India (QCI) is the main Accreditation Body for accrediting agencies for certification schemes for food safety and National Accreditation Board for Testing and Calibration Laboratories (NABL) for food laboratories.

Communication Campaign- The food safety message needs to be effectively conveyed to various stakeholders such as panchayats, school children, households and industry. This is essential to build the demand for safe food and encourage steps by all concerned to take the required steps. Food safety is a multi-stakeholder activity which requires effective and focussed communication.

NGOs- Consumer is the main stakeholder in food safety and the activities of FSSAI have to be evaluated with reference to the effectiveness in assuring safety of food available to the consumer, effective association of consumers in standard development, capacity building, surveillance and informed choice.

Industry Interface- the FSS Act specifies that the primary responsibility for safety is on the food business operators. Keeping in view this FSSAI proposes to develop Industry Interface framework for dissemination of concept of food safety and capacity building to achieve the food safety.

R&D- Research & Development: with the mandate of laying down science based standards for food, FSSAI proposes to support research projects and related innovative R&D proposals pertaining to food safety and quality control by extending financial assistance to various institutions/Universities and recognized R&D laboratories.

Procedure for revision of standards: Under the law FSSAI is expected to undertake risk assessment and public consultation before it forwards its recommendation to government. Draft proposals and the risk assessment reports have to be approved by the concerned Scientific Panel and Scientific Committee before they are approved by the Authority. Since in most cases trade is involved, notification under WTO is mandatory with a period of public consultation. The drafts once finalized, are sent to Ministry of Health & Family Welfare for notification. The Ministry notifies the draft again for public comments and thereafter, sends it for notification in the gazette.

Specific Requirements from other Departments and Ministries

Notification of the remaining Articles of the Act

1. The various sections of the Food Safety and Standards Act are required to be notified by the Ministry of Health & Family Welfare before appropriate rules and regulations are drawn up. The rules and regulations with respect to transition from PFA and other food related orders to FSSA have been sent to the Ministry in May 2010. This includes regulations relating to licensing which integrate the existing licensing provisions under the various orders into a single format. These rules and regulations have been drafted after extensive consultations with the stakeholders and making available the draft on the portal. Enabling notifications are required before the relevant rules and regulations are taken up.

Sanctioning of posts

2. A total of 250 posts have been brought within the purview of Food Authority from staff administering the various food related orders in the Ministry of Food Processing Industries,
Ministry of Health & F.W., Department of Animal Husbandry and, Department of Food and Public Distribution. These are the staff which have been administering the various orders and come from technical background of various disciplines. Under the Food Safety and Standards Act, the Food Authority is required to perform a number of new functions, such as, food safety surveillance, risk assessment, regulation of genetically modified food, preparation of food safety plans, food testing in laboratories, harmonisation of food standards with the international norms etc. These additional functions require expertise in a range of disciplines which are not presently available with the Authority. On the basis of experience of other Food Authorities and a review of the scientific skills required, Food Authority has drawn up a minimum requirement of posts and submitted to the Ministry. These are now under consideration of the Ministry of Finance. Approval for the required number of 150 posts is essential to enable the Authority to take up the full range of its functions as expected in the Act.

Adequate budget allocation

3. The budget allocation for the year 2009-10 was in the range of Rs.10 crores. For the year 2010-11, Authority had projected Rs.60 crores. This is likely to go up substantially in the coming years. Provision of adequate budgetary support by the Ministry would be essential for the performance of the functions by the Authority.

Working with the State Governments to ensure effective implementation of food safety laws

4. Food related laws are implemented by the Central Government, State Governments and the local bodies. While standards are determined by the Food Authority, implementation essentially rests with the State Governments. Under the new licensing provisions, sub-sectors with the high risk potential or those with interstate ramifications will continue to be licensed and regulated by the Food Authority. However, the major part of food regulation will be within the purview of municipalities, panchayats and the State Governments. State Governments are required to notify the staff required for the implementation of the Food Safety and Standards Act. They will have to fill up the existing vacancies and also enable the food testing laboratories to upgrade themselves to take up food testing more reliably. Activities such as, food surveillance, sampling, prosecution cases etc. are also required to be performed by the State Governments. The existing levels of implementation of food laws vary from State to State, depending on the priorities attached to them, the resources made available and the leadership provided. The contribution of the State Governments and the local bodies will be critical to the effective implementation of the food laws in the country.

11. Advisories Issued

Advisories Issued (including issued to States under PFA rules)

The existing Acts and Central orders on Food are being implemented at States and union territories.

The various ministries and departments which have data on scientific research also provided help to FSSAI in overall management of the Food Laws during the year. The PFA Wing in Ministry of Health and Family Welfare, New Delhi was earlier issuing advisories to states and Union territories about adulteration, contaminations etc related to Food and the same were also reviewed from time to time.

Advisories were also issued by FSSAI, during the year as a special effort about various ongoing issues, including the radiation in Food after the Tsunami and radiation leak in Japan as well as contaminants of milk and milk products imported from China.

The advisories were based on inputs from panel as well as research on the subject.

(i) Antibiotics in Honey.
(ii) Prohibition of use of Carbide Gas for ripening of food.
(iii) Quality Control of packaged drinking water under PFA rules.
(iv) Misleading claims for food and beverages on T.V. and other media.
(v) Sale of vegetable injected with hazardous chemicals & colouring of vegetables.
(vi) Products containing in Steroid/like substances marketed as dietary Supplement.
(vii) Adulteration of Imported edible oil at ports.
(viii) Monitoring on pesticides residues in foods.
(ix) Analysis of Cinnamon and Cassia samples.

Annual Report 2010-11
### ACCOUNTS

#### FOOD SAFETY STANDARDS AUTHORITY OF INDIA

#### BALANCE SHEET FOR THE YEAR ENDED 31.03.11

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<th>2009-10 (₹)</th>
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</thead>
<tbody>
<tr>
<td>Fixed Assets</td>
<td>1,43,20,205</td>
<td>1,11,47,456</td>
</tr>
<tr>
<td>Investment - from earmarked /endowment fund</td>
<td>9</td>
<td>-</td>
</tr>
<tr>
<td>Investment - Others</td>
<td>10</td>
<td>-</td>
</tr>
<tr>
<td>Current Assets, Loans &amp; Advances etc.</td>
<td>5,58,28,844</td>
<td>8,12,79,982</td>
</tr>
<tr>
<td>Misc. Expenditures</td>
<td>-</td>
<td>-</td>
</tr>
<tr>
<td>(Excess of Expenditure Over Income)</td>
<td></td>
<td></td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>7,03,49,049</td>
<td>9,24,27,438</td>
</tr>
</tbody>
</table>

**SIGNIFICANT ACCOUNTING POLICIES**

24

**CONTINGENT LIABILITIES AND NOTES TO ACCOUNT**

25

---

#### FOOD SAFETY STANDARDS AUTHORITY OF INDIA

#### Income & Expenditure Account for the year ended 31.03.11

<table>
<thead>
<tr>
<th>Schedules</th>
<th>2010-11 (₹)</th>
<th>2009-10 (₹)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Income from Sale &amp; Services</td>
<td>12</td>
<td>-</td>
</tr>
<tr>
<td>Grants/ Subsidy</td>
<td>13</td>
<td>32,35,00,000</td>
</tr>
<tr>
<td>Fees/ Subscriptions</td>
<td>14</td>
<td>-</td>
</tr>
<tr>
<td>Income From Investments</td>
<td>15</td>
<td>-</td>
</tr>
<tr>
<td>Income From Royalty, Publications</td>
<td>16</td>
<td>-</td>
</tr>
<tr>
<td>Interest Earned</td>
<td>17</td>
<td>9,90,147</td>
</tr>
<tr>
<td>Other Incomes</td>
<td>18</td>
<td>55,11,901</td>
</tr>
<tr>
<td>Increase/Decrease in Stock</td>
<td>19</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total Income Before Prior Period Income</strong></td>
<td>33,02,02,048</td>
<td>21,49,57,519</td>
</tr>
<tr>
<td>Prior period Income</td>
<td>6,94,201</td>
<td>26,070</td>
</tr>
<tr>
<td><strong>Total Income After Prior Period Income</strong></td>
<td>33,08,96,249</td>
<td>21,49,83,589</td>
</tr>
</tbody>
</table>

**Expenditures**

<table>
<thead>
<tr>
<th>Schedules</th>
<th>2010-11 (₹)</th>
<th>2009-10 (₹)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Establishment Expenses</td>
<td>20</td>
<td>8,36,77,855</td>
</tr>
<tr>
<td>Other Administrative Expenses</td>
<td>21</td>
<td>25,21,81,242</td>
</tr>
<tr>
<td>Expenditure on Grants, Subscriptions etc</td>
<td>22</td>
<td>90,00,000</td>
</tr>
<tr>
<td>Interest</td>
<td>23</td>
<td>15,638</td>
</tr>
<tr>
<td>Depreciation</td>
<td></td>
<td>35,90,998</td>
</tr>
<tr>
<td><strong>Total Expenditure Before Prior Period Expense</strong></td>
<td>34,84,65,728</td>
<td>18,12,48,139</td>
</tr>
<tr>
<td>Prior Period Expense</td>
<td>2,99,215</td>
<td>45,88,465</td>
</tr>
<tr>
<td><strong>Total Expenditure After Prior Period Expense</strong></td>
<td>34,87,64,943</td>
<td>18,58,36,604</td>
</tr>
<tr>
<td>Income over Expenditure(Expenditure Over Income)</td>
<td>(1,78,68,694)</td>
<td>3,37,09,380</td>
</tr>
</tbody>
</table>

**SIGNIFICANT ACCOUNTING POLICIES**

24

**CONTINGENT LIABILITIES AND NOTES TO ACCOUNT**

25
## Schedule 1– Corpus/Capital Fund:

<table>
<thead>
<tr>
<th></th>
<th>2010-11</th>
<th>2009-10</th>
</tr>
</thead>
<tbody>
<tr>
<td>Balance at the beginning of year</td>
<td>₹7,71,76,834</td>
<td>₹4,85,23,969</td>
</tr>
<tr>
<td>Add: Contribution towards corpus/capital fund</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Add (Deduct): Balance of net income/(expenditure)</td>
<td>(₹1,75,66,094.04)</td>
<td>₹2,93,46,085</td>
</tr>
<tr>
<td>transferred from Income &amp; Expenditure A/c</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Balance as at year end</td>
<td>₹5,95,00,280</td>
<td>₹7,71,76,834</td>
</tr>
</tbody>
</table>

## Schedule 2– Reserves & Surplus:

<table>
<thead>
<tr>
<th></th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Capital Reserves:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>As per last account</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Add: Addition during the year</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Less: Deduction during the year</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>2. Revaluation Reserves:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>As per last account</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Add: Addition during the year</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Less: Deduction during the year</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>3. Special Reserves:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>As per last account</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Add: Addition during the year</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Less: Deduction during the year</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>4. General Reserves*:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>As per last account</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Add: Addition during the year</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Less: Deduction during the year</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Balance as at year end:</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

## Schedule 3– Endowment Fund:

<table>
<thead>
<tr>
<th></th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>a) Opening balance of the funds</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>b) Additions to the funds</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>i) Donations/grants</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>ii) Income from investments made on account of funds</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>ii) Other additions</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Total (+b)</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Utilisation/Expenditure towards objective of funds</td>
<td></td>
<td></td>
</tr>
<tr>
<td>i) Capital Expenditure</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>- Fixed Assets</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>- Others</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Total</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>ii) Revenue Expenditure</td>
<td></td>
<td></td>
</tr>
<tr>
<td>- Salaries, Wages &amp; Allowances etc.</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>- Rent</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>- Other Administrative Expenses</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Total</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Total (+c)</td>
<td>0</td>
<td>0</td>
</tr>
<tr>
<td>Net Balance as at year end (a + b - c)</td>
<td>0</td>
<td>0</td>
</tr>
</tbody>
</table>

### Notes:
- *Net Balance as at year end & Net Balance as at year end (a + b - c): 0
- Schedule 4– Secured Loans & Borrowings:

<table>
<thead>
<tr>
<th></th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Central Government</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. State Government</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Financial Institutions:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Terms Loans</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Interest accrued thereon</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>4. Banks:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Terms Loans</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Interest accrued &amp; due thereon</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>5. Other Institutions &amp; Agencies</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>6. Debentures &amp; Bonds</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>7. Others</td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

### Net Balance as at year end: 0

### Schedule 5– Unsecured Loans & Borrowings:

<table>
<thead>
<tr>
<th></th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Central Government</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. State Government</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Financial Institutions:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>4. Banks:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Terms Loans</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>5. Other Institutions &amp; Agencies</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>6. Debentures &amp; Bonds</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>7. Fixed Deposits</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>8. Others</td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

### Net Balance as at year end: 0

### Schedule 6– Deferred Credit Liabilities:

<table>
<thead>
<tr>
<th></th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>a) Acceptance secured by hypothecation of capital</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>equipments and other assets</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Others</td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

### Net Balance as at year end: 0
### Schedule 7:- Current Liabilities & Provisions

<table>
<thead>
<tr>
<th>Schedule</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>A. Current Liabilities:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>1. Acceptances</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. sundry creditors</td>
<td></td>
<td></td>
</tr>
<tr>
<td>3. for goods/services</td>
<td>60,75,150</td>
<td>32,92,200</td>
</tr>
<tr>
<td>4. expenses payable</td>
<td>15,85,235</td>
<td>93,93,700</td>
</tr>
<tr>
<td>5. advance received</td>
<td>5,96,000</td>
<td>35,000</td>
</tr>
<tr>
<td>6. interest accrued but not due on:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>7. secured loans/borrowings</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>8. unsecured loans/borrowings</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>5. statutory liabilities:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) overdue</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) TDS Payable</td>
<td>13,64,770</td>
<td>26,76,263</td>
</tr>
<tr>
<td>c) CFT Payable</td>
<td>5,35,793</td>
<td>2,59,363</td>
</tr>
<tr>
<td>d) professional tax</td>
<td>0</td>
<td>1,550</td>
</tr>
<tr>
<td>e) state chqans</td>
<td>9,40,955</td>
<td>-</td>
</tr>
<tr>
<td>Total (A)</td>
<td>1,10,46,809</td>
<td>1,52,56,584</td>
</tr>
<tr>
<td>B. Provisions:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>1. for taxation</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. Gratuity</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Superannuation/ Pension</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>4. accumulated leave encashment</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>5. trade warranties/claims</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>6. others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>Total (B)</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>Net Balance as at year end (A + B)</td>
<td>1,10,46,809</td>
<td>1,52,56,584</td>
</tr>
</tbody>
</table>
### Schedule 9: Investments from Earmarked/Endowment Fund

<table>
<thead>
<tr>
<th>Schedule</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Govt Securities</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. Other approved Securities</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Shares</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>4. Debentures &amp; Bonds</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>5. Subsidies &amp; Joint Ventures</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>6. Others</td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

**Net Balance as at year end**

### Schedule 10: Investments (Others)

<table>
<thead>
<tr>
<th>Schedule</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Govt Securities</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. Other approved Securities</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Shares</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>4. Debentures &amp; Bonds</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>5. Subsidies &amp; Joint Ventures</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>6. Others</td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

**Net Balance as at year end**

### Schedule 11: Current Assets, Loans & Advances etc.

<table>
<thead>
<tr>
<th></th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>A. Current Assets</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1. Inventories:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Stores &amp; Spares</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Loose Tools</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>c) Stock in trade</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Finished Goods</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>Work in Progress</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>Raw Material</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. Sundry Debtors:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Outstanding for a period exceeding 6 months</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Cash balances in hand</td>
<td>10,000</td>
<td>-</td>
</tr>
<tr>
<td>4. Bank balances:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) With Scheduled Bank</td>
<td></td>
<td></td>
</tr>
<tr>
<td>- On Current Account</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>- On Deposit Account</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>- On Saving Account</td>
<td>2,55,99,749</td>
<td>6,28,91,646</td>
</tr>
<tr>
<td>b) With Non-Scheduled Bank</td>
<td></td>
<td></td>
</tr>
<tr>
<td>- On Current Account</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>- On Deposit Account</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>- On Saving Account</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>5. Post Office Saving Account</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total (A)</strong></td>
<td>2,56,09,749</td>
<td>6,28,91,646</td>
</tr>
</tbody>
</table>

**B. Loans & Advances:**

<table>
<thead>
<tr>
<th></th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Loans:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Staff</td>
<td>17,06,473</td>
<td>8,01,279</td>
</tr>
<tr>
<td>b) Other Entities engaged in similar activities</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>c) Others</td>
<td>1,79,31,439</td>
<td>1,08,97,807</td>
</tr>
<tr>
<td>2. Advances recoverable in cash or kind or for</td>
<td></td>
<td></td>
</tr>
<tr>
<td>value to be received:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) On Capital Account</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Others(security deposit)</td>
<td>1,05,81,183</td>
<td>66,89,250</td>
</tr>
<tr>
<td>3. Interest accrued:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) On Investments from earmarked/ endowment fund</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) On Bank Balances</td>
<td>-</td>
<td>-</td>
</tr>
<tr>
<td>c) On Loans &amp; Advances</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>d) Others</td>
<td>-</td>
<td>-</td>
</tr>
<tr>
<td>4. Claims Receivable:</td>
<td>-</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total (B)</strong></td>
<td>3,02,19,095</td>
<td>1,83,88,336</td>
</tr>
</tbody>
</table>

**Total**

5,58,28,844 8,12,79,982
## Schedule 12 - Income from Sales/Services

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Income from Sale:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Sale of Finished Goods</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Sale of Raw Material</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>c) Sale of Scraps</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. Income from Services:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Labour &amp; Processing Receipts</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Professional Consultancy fee</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>c) Agency Commission &amp; Brokerages</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>d) Maintenance Services</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>e) Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

## Schedule 13 - Grants/Subsidies

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Central Government</td>
<td>32,37,00,000</td>
<td>21,04,00,000</td>
</tr>
<tr>
<td>2. State Government</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Government Agencies</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>4. Institutions/Welfare bodies</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>5. International Organisations</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>6. Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>32,37,00,000</td>
<td>21,04,00,000</td>
</tr>
</tbody>
</table>

## Schedule 14 - Fees/Subscriptions

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Entrance Fees</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. Annual Fees/ Subscriptions</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Seminar Fees/ Program Fees</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>4. Consultancy Fees</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>5. Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

## Schedule 15 - Income from Investments

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Interest on:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Government Securities</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Other Bonds/ Debentures</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. Dividends on:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) On Shares</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) On Mutual Fund Securities</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Rent</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>4. Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

## Schedule 16 - Income from Royalty, Publications etc.

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Income from Royalty</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. Income from Publications</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

## Schedule 17 - Interest Earned

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. On Term Deposit:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) With Scheduled Bank</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) With Non-Scheduled Bank</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>c) With Institutions</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>d) Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. On Saving Accounts:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) With Scheduled Bank</td>
<td>9,90,147</td>
<td>9,00,022</td>
</tr>
<tr>
<td>b) With Non-Scheduled Bank</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>c) With Institutions</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>d) Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>3. On Loans</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Employees/ Staff</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Others</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>4. Interest on Debtor &amp; Other Receivables</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>9,90,147</td>
<td>9,00,022</td>
</tr>
</tbody>
</table>

## Schedule 18 - Other Income

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Profit on Sale/Disposal of Assets</td>
<td></td>
<td></td>
</tr>
<tr>
<td>a) Owned Assets</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Assets acquired out of grants, or received free of cost</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>2. Export Incentive Realized</td>
<td></td>
<td></td>
</tr>
<tr>
<td>3. Fees for Misc. Services</td>
<td>54,19,905</td>
<td>40,31,972</td>
</tr>
<tr>
<td>4. Misc. Income</td>
<td>92,236</td>
<td>25,525</td>
</tr>
<tr>
<td><strong>Net Balance as at year end</strong></td>
<td>55,11,901</td>
<td>40,57,497</td>
</tr>
</tbody>
</table>
### Schedule-19: Increase/Decrease in Stock of Finished Stock, W.I.P & Raw Material:

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>a) Closing Stock</td>
<td></td>
<td></td>
</tr>
<tr>
<td>- Finished Stock</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>- Work in Progress</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>b) Basic Opening Stock</td>
<td></td>
<td></td>
</tr>
<tr>
<td>- Finished Stock</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>- Work in Progress</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>Net Increase/Decrease in Stock</td>
<td>0</td>
<td>-</td>
</tr>
</tbody>
</table>

### Schedule-20: Establishment Expenses:

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>a) Salaries &amp; Wages</td>
<td>8,05,94,152</td>
<td>5,75,54,136</td>
</tr>
<tr>
<td>b) Allowances</td>
<td>24,90,772</td>
<td>30,91,322</td>
</tr>
<tr>
<td>c) Contribution to PF</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>d) Contribution to Other Fund</td>
<td>3,374</td>
<td>2,47,794</td>
</tr>
<tr>
<td>e) Staff Welfare Expenses</td>
<td>0</td>
<td>-</td>
</tr>
<tr>
<td>f) Expenses on Employee retirement &amp; Benefits</td>
<td>8,88,907</td>
<td>9,87,826</td>
</tr>
<tr>
<td>g) Medical Expenses</td>
<td></td>
<td></td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>8,36,77,885</td>
<td>6,21,80,898</td>
</tr>
</tbody>
</table>

### Schedule-21: Other Administrative Expenses:

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>a) Purchase</td>
<td></td>
<td></td>
</tr>
<tr>
<td>b) Labour &amp; Processing Charges (salary to contractual Employees)</td>
<td>92,03,823</td>
<td>56,12,540</td>
</tr>
<tr>
<td>c) Cartage &amp; carriage Inwards</td>
<td>0</td>
<td>28,384</td>
</tr>
<tr>
<td>d) Electricity &amp; Fouses</td>
<td>37,87,560</td>
<td>45,57,303</td>
</tr>
<tr>
<td>e) Water Charges</td>
<td>4,34,151</td>
<td>800</td>
</tr>
<tr>
<td>f) Insurances</td>
<td>0</td>
<td>8,552</td>
</tr>
<tr>
<td>g) Repairs &amp; Maintenance</td>
<td>1,72,79,644</td>
<td>37,21,040</td>
</tr>
<tr>
<td>h) Excise Duty</td>
<td></td>
<td></td>
</tr>
<tr>
<td>i) Rent, Rates &amp; Taxes</td>
<td>3,70,85,349</td>
<td>2,09,25,941</td>
</tr>
<tr>
<td>j) Vehicle Running &amp; Maintenance</td>
<td>1,22,582</td>
<td>3,02,862</td>
</tr>
<tr>
<td>k) Postage &amp; Telegram</td>
<td>2,96,536</td>
<td>88,848</td>
</tr>
<tr>
<td>l) Printing &amp; Stationery</td>
<td>29,39,094</td>
<td>28,66,754</td>
</tr>
<tr>
<td>m) Travelling &amp; Conveyance Expenses</td>
<td>1,01,97,780</td>
<td>69,84,766</td>
</tr>
<tr>
<td>n) Seminar, Meeting &amp; Conference Expenses</td>
<td>37,54,755</td>
<td>36,90,377</td>
</tr>
<tr>
<td>o) Subscriptions Expenses</td>
<td>2,75,201</td>
<td>2,68,467</td>
</tr>
<tr>
<td>p) Fees</td>
<td>0</td>
<td>70,000</td>
</tr>
<tr>
<td>q) Auditor’s Remuneration</td>
<td>2,23,080</td>
<td>66,000</td>
</tr>
<tr>
<td>r) House Keeping and Security Exp</td>
<td>2,12,981</td>
<td>15,39,399</td>
</tr>
<tr>
<td>s) Professional Charges</td>
<td>1,85,51,027</td>
<td>3,74,26,640</td>
</tr>
<tr>
<td>t) Advertisement Expenses</td>
<td>14,18,33,243</td>
<td>67,55,565</td>
</tr>
<tr>
<td>u) Others Administration Expenses</td>
<td>1,15,61,595</td>
<td>90,64,251</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>25,21,81,242</td>
<td>10,39,82,613</td>
</tr>
</tbody>
</table>
### FOOD SAFETY STANDARDS AUTHORITY OF INDIA
**Grouping Forming Part of Schedules**

<table>
<thead>
<tr>
<th>Details of Expense Payable</th>
<th>0</th>
<th>1,06,832</th>
</tr>
</thead>
<tbody>
<tr>
<td>Advertisement</td>
<td>0</td>
<td>66,000</td>
</tr>
<tr>
<td>Audit Fees Payable</td>
<td>10,89,780</td>
<td>11,21,215</td>
</tr>
<tr>
<td>Conference Seminar Exp. Payable</td>
<td>0</td>
<td>10,062</td>
</tr>
<tr>
<td>Internet Payable</td>
<td>0</td>
<td>33,985</td>
</tr>
<tr>
<td>Annual Maintenance Charges Payable</td>
<td>0</td>
<td>8,870</td>
</tr>
<tr>
<td>Consulting Charges Payable</td>
<td>0</td>
<td>41,065</td>
</tr>
<tr>
<td>Consumable Store Payable</td>
<td>0</td>
<td>60,000</td>
</tr>
<tr>
<td>Courier exp. Payable</td>
<td>15,000</td>
<td>2,90,000</td>
</tr>
<tr>
<td>Digitisation Charges Payable</td>
<td>0</td>
<td>15,000</td>
</tr>
<tr>
<td>General Expense Payable</td>
<td>0</td>
<td>7,855</td>
</tr>
<tr>
<td>Legal Charges Payable</td>
<td>0</td>
<td>5,59,184</td>
</tr>
<tr>
<td>Motor Taxi Hire Charges</td>
<td>0</td>
<td>8,283</td>
</tr>
<tr>
<td>Newspaper &amp; Subscription Charges</td>
<td>0</td>
<td>2,71,792</td>
</tr>
<tr>
<td>Office Maintenance Payable</td>
<td>0</td>
<td>18,594</td>
</tr>
<tr>
<td>Oil &amp; fuel Charges Payable</td>
<td>0</td>
<td>76,888</td>
</tr>
<tr>
<td>Publication Expense Payable</td>
<td>0</td>
<td>6,65,861</td>
</tr>
<tr>
<td>Salary to contractual Employees Payable</td>
<td>0</td>
<td>91,499</td>
</tr>
<tr>
<td>Security Expense Payable</td>
<td>1,30,507</td>
<td>3,310</td>
</tr>
<tr>
<td>Office Exp. Payable</td>
<td>1,82,094</td>
<td>1,80,094</td>
</tr>
<tr>
<td>Training Expense Payable</td>
<td>0</td>
<td>24,44,248</td>
</tr>
<tr>
<td>Rent Trade &amp; Taxes Payable</td>
<td>73,911</td>
<td>33,71,323</td>
</tr>
<tr>
<td>salary payable</td>
<td>32,634</td>
<td>28,956</td>
</tr>
<tr>
<td>Telephone Exp. Payable</td>
<td>20,569</td>
<td></td>
</tr>
<tr>
<td>Interest Payable</td>
<td>0</td>
<td>3,13,044</td>
</tr>
<tr>
<td>Travel Exp. Payable</td>
<td>0</td>
<td>95,3,700</td>
</tr>
<tr>
<td>Total</td>
<td>15,55,235</td>
<td>95,3,700</td>
</tr>
</tbody>
</table>

### Detail of Other Loans-

<table>
<thead>
<tr>
<th>Authorised Officer</th>
<th>10,000</th>
<th>-</th>
</tr>
</thead>
<tbody>
<tr>
<td>ARB Pvt. Ltd.</td>
<td>14,134</td>
<td>14,134</td>
</tr>
<tr>
<td>BAG Full</td>
<td>1,200</td>
<td>1,200</td>
</tr>
<tr>
<td>Central food lab calcutta</td>
<td>35,40,680</td>
<td>6,28,406</td>
</tr>
<tr>
<td>Deputy director Horticulture</td>
<td>8,510</td>
<td>8,510</td>
</tr>
<tr>
<td>FSI - Chabahar</td>
<td>10,00,490</td>
<td>3,63,391</td>
</tr>
<tr>
<td>Prasar Bharti</td>
<td>0</td>
<td>56,180</td>
</tr>
<tr>
<td>HNCC</td>
<td>16,414</td>
<td>16,414</td>
</tr>
<tr>
<td>Food Drug Authority of India (Controller General Drug)</td>
<td>1,08,14,664</td>
<td>50,01,476</td>
</tr>
<tr>
<td>FICCI</td>
<td>3,40,000</td>
<td>3,54,960</td>
</tr>
<tr>
<td>Pharmacove Specialists India Pvt. Ltd.</td>
<td>0</td>
<td>48,765</td>
</tr>
<tr>
<td>Span Communication</td>
<td>0</td>
<td>754</td>
</tr>
<tr>
<td>MIS Intelligent Security</td>
<td>0</td>
<td>1,755</td>
</tr>
<tr>
<td>Narsh Kumar Kaushik</td>
<td>0</td>
<td>4,675</td>
</tr>
<tr>
<td>Vimita Labs</td>
<td>16,011</td>
<td>16,011</td>
</tr>
<tr>
<td>C.P.W.D.</td>
<td>0</td>
<td>12,35,000</td>
</tr>
<tr>
<td>DAVP</td>
<td>0</td>
<td>3,000</td>
</tr>
<tr>
<td>National Information Centre</td>
<td>0</td>
<td>21,67,495</td>
</tr>
<tr>
<td>Quality council Of India</td>
<td>0</td>
<td>5,50,000</td>
</tr>
<tr>
<td>Balner Lawve co. Ltd.</td>
<td>0</td>
<td>400</td>
</tr>
<tr>
<td>British Council</td>
<td>0</td>
<td>16,500</td>
</tr>
<tr>
<td>Hindustan petroleum</td>
<td>0</td>
<td>15,000</td>
</tr>
<tr>
<td>Total Literary solution India Pvt. Ltd.</td>
<td>2,22,764</td>
<td>93,381</td>
</tr>
<tr>
<td>National Institute of nutrition</td>
<td>19,36,582</td>
<td>-</td>
</tr>
<tr>
<td>Authorized Officer Sea Port Chennai</td>
<td>10,000</td>
<td>-</td>
</tr>
<tr>
<td>Rakesh Jain &amp; Mrs. Dhiba Jain</td>
<td>180</td>
<td>-</td>
</tr>
<tr>
<td>Total</td>
<td>1,79,35,459</td>
<td>1,08,97,307</td>
</tr>
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</table>

**Annual Report 2010-11**
### Detail of Misc. Income:-

<table>
<thead>
<tr>
<th>Item</th>
<th>2010-11</th>
<th>2011-12</th>
</tr>
</thead>
<tbody>
<tr>
<td>RTI Fees</td>
<td>820</td>
<td>835</td>
</tr>
<tr>
<td>Sale of Newspaper</td>
<td>9,616</td>
<td>10,340</td>
</tr>
<tr>
<td>Sale of Tender Form</td>
<td>3,000</td>
<td>14,390</td>
</tr>
<tr>
<td>Other Miscellaneous Income</td>
<td>79,400</td>
<td></td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>92,836</td>
<td>25,525</td>
</tr>
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</table>

### Detail of Allowances Paid:-

<table>
<thead>
<tr>
<th>Item</th>
<th>2010-11</th>
<th>2011-12</th>
</tr>
</thead>
<tbody>
<tr>
<td>TA/DA Paid to Officers/Staff</td>
<td>24,62,032</td>
<td>33,59,654</td>
</tr>
<tr>
<td>Overtime Allowances</td>
<td>26,140</td>
<td>31,578</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>24,88,172</td>
<td>33,91,232</td>
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### Detail of Staff Welfare Expenses:-

<table>
<thead>
<tr>
<th>Item</th>
<th>2010-11</th>
<th>2011-12</th>
</tr>
</thead>
<tbody>
<tr>
<td>Staff welfare Expenses</td>
<td>3,374</td>
<td>2,24,495</td>
</tr>
<tr>
<td>Refreshment Expenses</td>
<td>0</td>
<td>23,209</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>3,374</td>
<td>2,47,704</td>
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### Detail of Other Administrative Expenses:-

<table>
<thead>
<tr>
<th>Item</th>
<th>2010-11</th>
<th>2011-12</th>
</tr>
</thead>
<tbody>
<tr>
<td>Computer Expenses</td>
<td>7,641</td>
<td>10,675</td>
</tr>
<tr>
<td>Consumable Store</td>
<td>64,570</td>
<td>2,34,931</td>
</tr>
<tr>
<td>Generator Expenses</td>
<td>73,490</td>
<td>40,216</td>
</tr>
<tr>
<td>General Expenses</td>
<td>0</td>
<td>1,90,767</td>
</tr>
<tr>
<td>conference Fees</td>
<td>0</td>
<td>20,500</td>
</tr>
<tr>
<td>Other Administration Expenses</td>
<td>26,50,798</td>
<td>2,73,796</td>
</tr>
<tr>
<td>Publication expenses</td>
<td>28,96,556</td>
<td>2,79,179</td>
</tr>
<tr>
<td>Digitisation charges</td>
<td>2,03,959</td>
<td>2,90,000</td>
</tr>
<tr>
<td>Generator Hire Charges</td>
<td>0</td>
<td>22,000</td>
</tr>
<tr>
<td>Training Charges</td>
<td>8,00,027</td>
<td>6,23,294</td>
</tr>
<tr>
<td>Office Expenses</td>
<td>48,18,677</td>
<td>52,67,975</td>
</tr>
<tr>
<td>Courier Charges</td>
<td>2,64,017</td>
<td>6,74,356</td>
</tr>
<tr>
<td>Telephone &amp; Mobile Expenses</td>
<td>7,72,001</td>
<td>5,99,798</td>
</tr>
<tr>
<td>Internet Charges</td>
<td>26,860</td>
<td>36,764</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>1,15,61,596</td>
<td>90,64,251</td>
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</table>

### Detail of Repair & Maintenance Expenses

<table>
<thead>
<tr>
<th>Item</th>
<th>2010-11</th>
<th>2011-12</th>
</tr>
</thead>
<tbody>
<tr>
<td>Maintenance of AC Plant</td>
<td>2,50,351</td>
<td>23,071</td>
</tr>
<tr>
<td>Office Maintenance Expenses</td>
<td>1,15,00,478</td>
<td>18,55,063</td>
</tr>
<tr>
<td>Repair Maintenance of Machine at CEFRIL calcula</td>
<td>0</td>
<td>13,20,501</td>
</tr>
<tr>
<td>Annual Maintenance Charges</td>
<td>27,385</td>
<td>5,22,403</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td>1,17,78,644</td>
<td>1,54,99,084</td>
</tr>
</tbody>
</table>

### Food Safety Standards Authority of India

#### Grouping Forming Part of Schedules

- **Tour & Travelling Expenses**
  - 2010-11: 50,88,602
  - 2011-12: 36,67,179
- **Motor Taxi Hire Charges**
  - 2010-11: 50,83,535
  - 2011-12: 32,76,495
- **Conveyance Expenses**
  - 2010-11: 25,643
  - 2011-12: 41,092
- **Total**
  - 2010-11: 1,01,97,780
  - 2011-12: 69,84,766
- **House Keeping and Security Exp**
- **House Keeping & Guest House Charges**
  - 2010-11: 77,294
  - 2011-12: 3,32,167
- **Security Expenses**
  - 2010-11: 1,35,167
  - 2011-12: 12,07,432
- **Total**
  - 2010-11: 2,12,981
  - 2011-12: 15,39,599
- **Vehicle running & maintenance**
  - 2010-11: 0
  - 2011-12: 38,227
- **Vehile running & maintenance**
  - 2010-11: 0
  - 2011-12: 2,44,575
- **Total**
  - 2010-11: 1,22,583
  - 2011-12: 3,02,802
- **Detail of Professional charges**
  - **Professional charges**
    - 2010-11: 1,83,54,292
    - 2011-12: 3,65,54,958
  - **Legal charges**
    - 2010-11: 1,14,500
    - 2011-12: 2,62,930
  - **Consulting Charges**
    - 2010-11: 0
    - 2011-12: 39,446
  - **sample charges**
    - 2010-11: 82,175
    - 2011-12: 5,69,346
  - **Total**
    - 2010-11: 1,85,51,027
    - 2011-12: 3,74,26,680
- **Detail of Subscription Charges**
  - **Fees & Subscription**
    - 2010-11: 45,800
    - 2011-12: 3,706
  - **News Paper & Subscription Charges**
    - 2010-11: 2,29,451
    - 2011-12: 2,64,761
  - **Total**
    - 2010-11: 2,75,251
    - 2011-12: 2,68,467
- **Detail of Sundry Creditors for Goods/ Services**
  - **Oasis Telecommunications**
    - 2010-11: 0
    - 2011-12: 3,406
  - **Kendraiya Bharat**
    - 2010-11: 0
    - 2011-12: 15,34,086
  - **Satguru Management Consultants P Ltd**
    - 2010-11: 12,14,056
    - 2011-12: 12,14,056
  - **track Infodvision P Ltd**
    - 2010-11: 0
    - 2011-12: 5,00,000
  - **Varan Infotech India**
    - 2010-11: 0
    - 2011-12: 88,350
  - **Vidvat Engineering**
    - 2010-11: 1,695
    - 2011-12: 1,655
  - **Manish Yadav**
    - 2010-11: 0
    - 2011-12: 540
<table>
<thead>
<tr>
<th>Company Name</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Bedi &amp; Bedi</td>
<td>8,07,655</td>
<td>-</td>
</tr>
<tr>
<td>Beltek Canadian Water Ltd.</td>
<td>10,430</td>
<td>-</td>
</tr>
<tr>
<td>B.V.G India Ltd</td>
<td>9,37,695</td>
<td>-</td>
</tr>
<tr>
<td>Central News Agency P Ltd.</td>
<td>32,243</td>
<td>-</td>
</tr>
<tr>
<td>Continental Catering &amp; confectioners</td>
<td>68,515</td>
<td>-</td>
</tr>
<tr>
<td>Crescent Stationers</td>
<td>14,680</td>
<td>-</td>
</tr>
<tr>
<td>Crown corporation P Ltd.</td>
<td>3,32,718</td>
<td>-</td>
</tr>
<tr>
<td>HCL Infosystems Ltd</td>
<td>76,538</td>
<td>-</td>
</tr>
<tr>
<td>Impression Distributing Co.</td>
<td>1,03,000</td>
<td>-</td>
</tr>
<tr>
<td>ISH Fibre P Ltd</td>
<td>22,690</td>
<td>-</td>
</tr>
<tr>
<td>Karam Yari Service</td>
<td>2,06,675</td>
<td>-</td>
</tr>
<tr>
<td>National Cooperative Consumer Federation</td>
<td>1,89,840</td>
<td>-</td>
</tr>
<tr>
<td>Neo Post India</td>
<td>3,44,940</td>
<td>-</td>
</tr>
<tr>
<td>Recho India Ltd</td>
<td>74,510</td>
<td>-</td>
</tr>
<tr>
<td>Swastik Company</td>
<td>23,435</td>
<td>-</td>
</tr>
<tr>
<td>Tanu Transport Travel</td>
<td>29,431</td>
<td>-</td>
</tr>
<tr>
<td>Virudh Landscape Consulting P Ltd</td>
<td>1,26,350</td>
<td>-</td>
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<tr>
<td>Web Craft India</td>
<td>180</td>
<td>-</td>
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<tr>
<td>Central PWD</td>
<td>1,69,812</td>
<td>-</td>
</tr>
<tr>
<td>Balmer Laser &amp; Co Ltd</td>
<td>5,00,000</td>
<td>-</td>
</tr>
<tr>
<td>Indira D Narayan &amp; Co.</td>
<td>80,499</td>
<td>-</td>
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<tr>
<td>Hindustan Petroleum</td>
<td>47,494</td>
<td>-</td>
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<tr>
<td>Total</td>
<td>60,73,150</td>
<td>32,92,206</td>
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<tr>
<td>Rent of NRCC</td>
<td>3,15,27,408</td>
<td>2,08,63,941</td>
</tr>
<tr>
<td>Office Rent (Guwahati)</td>
<td>66,923</td>
<td>66,000</td>
</tr>
<tr>
<td>Municipal Taxes paid for FRSL Guwahati</td>
<td>54,92,118</td>
<td>-</td>
</tr>
<tr>
<td>Total</td>
<td>3,79,86,349</td>
<td>2,09,29,941</td>
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</tbody>
</table>
### Schedule A: TDS Refund

<table>
<thead>
<tr>
<th>Schedule Forming part of Receipt &amp; Payment A/c</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Pharmasolve Specialist India P Ltd.</td>
<td>97,530</td>
<td>-</td>
</tr>
<tr>
<td>FICCI</td>
<td>6,960</td>
<td>-</td>
</tr>
<tr>
<td>Intelligent Security</td>
<td>1,755</td>
<td>-</td>
</tr>
<tr>
<td>Naresh Kauhik</td>
<td>4,675</td>
<td>-</td>
</tr>
<tr>
<td>Span Communication</td>
<td>754</td>
<td>-</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>1,11,674</strong></td>
<td><strong>-</strong></td>
</tr>
</tbody>
</table>

### Schedule B: Cheques refunded

<table>
<thead>
<tr>
<th>Schedule Forming part of Receipt &amp; Payment A/c</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Oasis Telecommunications</td>
<td>-</td>
<td>3,466</td>
</tr>
<tr>
<td>Vidyut Engineers</td>
<td>-</td>
<td>1,655</td>
</tr>
<tr>
<td>manish yadav</td>
<td>-</td>
<td>640</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>-</strong></td>
<td><strong>5,701</strong></td>
</tr>
</tbody>
</table>

### Schedule C: Establishment Expense

<table>
<thead>
<tr>
<th>Schedule Forming part of Establishment Expense</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>a) Salaries &amp; Wages</td>
<td>8,01,71,909</td>
<td>5,41,99,716</td>
</tr>
<tr>
<td>TA/DA Paid to Officers/Staff</td>
<td>19,54,910</td>
<td>33,54,664</td>
</tr>
<tr>
<td>Overtime Allowances</td>
<td>28,140</td>
<td>31,578</td>
</tr>
<tr>
<td>Refreshment Expenses</td>
<td>-</td>
<td>23,209</td>
</tr>
<tr>
<td>Professional tax</td>
<td>45,736</td>
<td>51,387</td>
</tr>
<tr>
<td>e) Staff Welfare Expenses</td>
<td>3,974</td>
<td>2,930,312</td>
</tr>
<tr>
<td>g) Medical Expenses</td>
<td>5,99,180</td>
<td>10,07,784</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>8,27,63,249</strong></td>
<td><strong>5,88,98,640</strong></td>
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</tbody>
</table>

### Schedule-D: Administrative Expense

<table>
<thead>
<tr>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Advertisement Expenses</td>
<td>14,13,89,204</td>
</tr>
<tr>
<td>Auditor's Remunerations</td>
<td>1,92,876</td>
</tr>
<tr>
<td>Cartage &amp; Carriage Inwards</td>
<td>28,248</td>
</tr>
<tr>
<td>Electricity &amp; Powers</td>
<td>82,25,020</td>
</tr>
<tr>
<td>Fees &amp; Subscription</td>
<td>-</td>
</tr>
<tr>
<td>Labour &amp; Processing Charges (salary to contractual Employees)</td>
<td>87,70,715</td>
</tr>
<tr>
<td>Postage &amp; Telegram</td>
<td>2,98,594</td>
</tr>
<tr>
<td>Printing &amp; Stationery</td>
<td>28,21,710</td>
</tr>
<tr>
<td>Repair Maintenance of machine at CFRSL</td>
<td>13,20,501</td>
</tr>
<tr>
<td>Seminar, Meeting &amp; Conference Expenses</td>
<td>36,66,226</td>
</tr>
<tr>
<td>Water Charges</td>
<td>3,12,304</td>
</tr>
<tr>
<td>Annual Maintenance Charges</td>
<td>2,24,847</td>
</tr>
<tr>
<td>computer Expenses</td>
<td>7,641</td>
</tr>
<tr>
<td>consulting Charges</td>
<td>-</td>
</tr>
<tr>
<td>Consumable Store</td>
<td>45,897</td>
</tr>
<tr>
<td>Conveyance Expenses</td>
<td>24,614</td>
</tr>
<tr>
<td>Courier Charges</td>
<td>3,03,397</td>
</tr>
<tr>
<td>Participation Fees</td>
<td>-</td>
</tr>
<tr>
<td>General Expenses</td>
<td>1,29,109</td>
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<tr>
<td>Generator Expenses</td>
<td>72,020</td>
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<tr>
<td>Generator Hire Charges</td>
<td>-</td>
</tr>
<tr>
<td>House Keeping Charges</td>
<td>82,104</td>
</tr>
<tr>
<td>Insurance</td>
<td>-</td>
</tr>
<tr>
<td>Internet Charges</td>
<td>29,339</td>
</tr>
<tr>
<td>Legal charges</td>
<td>1,10,958</td>
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<tr>
<td>Maintenance of AC Plant</td>
<td>75,871</td>
</tr>
<tr>
<td>membership Fees</td>
<td>11,500</td>
</tr>
<tr>
<td>Motor Taxi Hire Charges</td>
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</tr>
<tr>
<td>News Paper &amp; Subscription Charges</td>
<td>2,90,781</td>
</tr>
<tr>
<td>Office Expenses</td>
<td>45,59,756</td>
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<tr>
<td>Office Maintenance Expenses</td>
<td>93,57,595</td>
</tr>
<tr>
<td>Office Rent (Gazakhiti)</td>
<td>66,823</td>
</tr>
<tr>
<td>oil &amp; Diesel</td>
<td>78,693</td>
</tr>
<tr>
<td>Other Administration Expenses</td>
<td>20,42,353</td>
</tr>
<tr>
<td>Prior Period expense</td>
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</tr>
<tr>
<td>professional charges</td>
<td>1,68,33,111</td>
</tr>
<tr>
<td>Publication expenses</td>
<td>29,23,481</td>
</tr>
<tr>
<td>Rent Rates &amp; Taxes (NBCC &amp; others)</td>
<td>3,76,60,235</td>
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<td>sample charges</td>
<td>79,985</td>
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<tr>
<td>Security Expenses</td>
<td>1,32,483</td>
</tr>
<tr>
<td>Telephone &amp; Mobile Expenses</td>
<td>8,02,887</td>
</tr>
<tr>
<td>Training Charges</td>
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<tr>
<td>Travelling &amp; Conveyance Expenses</td>
<td>50,01,412</td>
</tr>
<tr>
<td>Vehicle running</td>
<td>52,280</td>
</tr>
<tr>
<td>Digitisation Charges</td>
<td>4,41,562</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>25,31,43,724</strong></td>
</tr>
</tbody>
</table>
### Schedule E: Purchase of Fixed Assets

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>CISCO 2821 Security Bundle</td>
<td>1,67,777</td>
<td></td>
</tr>
<tr>
<td>Voltage stabilizer</td>
<td>6,750</td>
<td></td>
</tr>
<tr>
<td>Office Appliances</td>
<td>25,363</td>
<td></td>
</tr>
<tr>
<td>UPS</td>
<td>7,49,781</td>
<td></td>
</tr>
<tr>
<td>LCD TV</td>
<td>4,37,438</td>
<td></td>
</tr>
<tr>
<td>Furnitures &amp; Fixtures</td>
<td>11,87,823</td>
<td>3,21,591</td>
</tr>
<tr>
<td>Electronic Attendance Machine</td>
<td>24,889</td>
<td>56,019</td>
</tr>
<tr>
<td>Photocopy Machine</td>
<td>5,75,666</td>
<td>12,89,934</td>
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<tr>
<td>Scanning Machine</td>
<td>1,56,750</td>
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</tr>
<tr>
<td>Vacuum Cleaner</td>
<td>7,790</td>
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</tr>
<tr>
<td>Digital Camera</td>
<td>49,250</td>
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</tr>
<tr>
<td>VGA Switcher</td>
<td>19,800</td>
<td></td>
</tr>
<tr>
<td>Mobile Phones</td>
<td>12,900</td>
<td>20,000</td>
</tr>
<tr>
<td>Fax Machines</td>
<td>52,178</td>
<td>1,22,956</td>
</tr>
<tr>
<td>Tata Sky &amp; EPRS System*</td>
<td>3,099</td>
<td>20,397</td>
</tr>
<tr>
<td>Computer</td>
<td>18,85,069</td>
<td>4,27,295</td>
</tr>
<tr>
<td>Printer &amp; Scanner</td>
<td>31,813</td>
<td>24,128</td>
</tr>
<tr>
<td>Refrigerator</td>
<td>34,320</td>
<td></td>
</tr>
<tr>
<td>Computer Software</td>
<td>2,83,864</td>
<td>1,15,115</td>
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<tr>
<td>Library Software System</td>
<td>2,28,600</td>
<td></td>
</tr>
<tr>
<td>Networking Equipment</td>
<td>2,08,249</td>
<td>1,37,521</td>
</tr>
<tr>
<td>Library Books</td>
<td>6,19,086</td>
<td>4,32,635</td>
</tr>
<tr>
<td>Machinery Equipment</td>
<td>4,93,168</td>
<td></td>
</tr>
<tr>
<td>Wall clock</td>
<td>1,191</td>
<td></td>
</tr>
<tr>
<td>Cooler</td>
<td>2,36,131</td>
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</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>68,81,285</strong></td>
<td><strong>35,34,941</strong></td>
</tr>
</tbody>
</table>

### Schedule F: Advance to Staff

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Deputy director Chennai</td>
<td>50,000</td>
<td>50,000</td>
</tr>
<tr>
<td>Deputy director Kolkata</td>
<td>55,000</td>
<td>13,000</td>
</tr>
<tr>
<td>Deputy director Mumbai (Imprest)</td>
<td>10,000</td>
<td></td>
</tr>
<tr>
<td>Sh. S.B. Dongre</td>
<td>1,08,340</td>
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</tr>
<tr>
<td>LTC Advance</td>
<td>2,37,051</td>
<td>2,65,317</td>
</tr>
<tr>
<td>Senior AcP (Imprest)</td>
<td>10,000</td>
<td>10,000</td>
</tr>
<tr>
<td>Shri Anil Mehta</td>
<td>1,69,725</td>
<td></td>
</tr>
<tr>
<td>Ashok Kumar Das</td>
<td>3,300</td>
<td></td>
</tr>
<tr>
<td>P. Karthikeyan</td>
<td>3,000</td>
<td></td>
</tr>
<tr>
<td>R.Vijay</td>
<td>49,525</td>
<td></td>
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<tr>
<td>S.K. Halder</td>
<td>19,377</td>
<td>30,000</td>
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<tr>
<td>Foreign Tour Advance</td>
<td>14,27,850</td>
<td></td>
</tr>
<tr>
<td>S.K. Sharma</td>
<td>9,750</td>
<td></td>
</tr>
<tr>
<td>Deputy Director (P&amp;V)</td>
<td>95,000</td>
<td></td>
</tr>
<tr>
<td>Deputy Director Guwahati</td>
<td>10,000</td>
<td></td>
</tr>
<tr>
<td>R.K. Saxena</td>
<td>9,698</td>
<td></td>
</tr>
<tr>
<td>Authorized Officer Chennai</td>
<td>10,000</td>
<td></td>
</tr>
<tr>
<td>Authorized Officer Sea Port</td>
<td>10,000</td>
<td></td>
</tr>
<tr>
<td>Authorized Officer JNPT NHAVA SHEYA</td>
<td>10,000</td>
<td></td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>19,43,886</strong></td>
<td><strong>7,22,047</strong></td>
</tr>
</tbody>
</table>

### Schedule G: Advance to Suppliers

<table>
<thead>
<tr>
<th>Description</th>
<th>Current Year</th>
<th>Previous Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>ARP Pvt. Ltd.</td>
<td>14,134</td>
<td></td>
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<tr>
<td>Central food calculator</td>
<td>28,56,450</td>
<td>6,02,952</td>
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<tr>
<td>FRSL Ghalibabad</td>
<td>4,55,698</td>
<td>3,45,825</td>
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<tr>
<td>FICCI</td>
<td>3,48,000</td>
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<tr>
<td>Total Library Solution Ltd.</td>
<td>1,29,383</td>
<td>93,381</td>
</tr>
<tr>
<td>C.P.W.D.</td>
<td>12,35,000</td>
<td></td>
</tr>
<tr>
<td>Deputy director Horticulture</td>
<td>6,510</td>
<td></td>
</tr>
<tr>
<td>National Information Centre</td>
<td>12,98,777</td>
<td></td>
</tr>
<tr>
<td>Quality council Of India</td>
<td>5,00,000</td>
<td></td>
</tr>
<tr>
<td>Satguru Mgt. Consultants PVT. Ltd.</td>
<td>1,82,094</td>
<td></td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>34,41,531</strong></td>
<td><strong>46,28,653</strong></td>
</tr>
</tbody>
</table>
Draft Separate Audit Report of the Comptroller & Auditor General of India on the accounts of Food Safety & Standards Authority of India for the year ended 31st March 2011

We have audited the attached Balance Sheet of Food Safety & Standards Authority of India as at March 2011 and Income & Expenditure Account/Receipts & Payments Account for the year ended on that date under Section 19 (2) of the Comptroller & Auditor General’s (Duties, Powers & Condition of Service) Act, 1971. These financial statements are the responsibility of the management of food safety & Standards Authority of India. Our responsibility is to express an opinion on these financial statements based on our audit.

2. this Separate Audit Report contains the comments of the controller & auditor General of India on the accounting treatment only with regard to classification, conformity with the best accounting Standards and disclosure norms etc. Audit observation on financial transaction with regards to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects, etc; if any, are reported through Inspection Reports/CAG’s Audit Report Separately.

We have conducted our audit in accordance with audit Standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An Audit includes examining on a test basis, evidences supporting the amount and disclosure in the financial statements, An audit also includes assessing the accounting principles used and significant estimates. An audit also includes assessing the accounting principles the overall presentation of financial made by management, as well as evaluating the overall presentation of financial statements. We belive that our audit provides a reasonable basis for our opinion.

Based on our audit, we report that :-

i) We have obtained all the information and explanations, which to the best our knowledge and belief were necessary for the purpose of our audit.

ii) The Balance Sheet and Income and Expenditure Account/Receipts and payment Account dealt with by this report have been drawn up in the format approved by the Ministry of Finance.

iii) In our opinion, proper books of accounts and other relevant records have been maintained by the food Safety & Standards Authority of India, in so far as it appear from our examination of such books.

iv) We further report that:

A Balance Sheet
A.1 Liabilities

Annual Report 2010-11
Current Liabilities and Provisions

No provision liability for gratuity, superannuation/pension and leave encashment had been proved on actuarial basis in the books of accounts, resulting in under statement of liabilities.

B.1  Assets

B.1.1  Fixed assets

As per schedule-8, assets worth Rs. 91.20 lakh have been purchased during 2010-11. However, Receipts and Payments Accounts depicts that expenditure on fixed assets is Rs.68.51 lakh. The difference has not been reconciled.

C  Income and Expenditure Account

C.1  Understatement of expenditure

Depiction of less depreciation of Rs. 4.60 lakh in the Income & Expenditure Account resulted into understatement of expenditure and overstatement of expenditure and overstatement of capital fund with the same amount.

C.2  Understatement of expenditure

In Income & Expenditure account the whole grant of Rs. 32.37 crore received has been depicted as revenue grant, whereas, as per Receipts & Payments Accounts during 2010-11, assets worth Rs. 68.51 lakh were purchased. Therefore non-deduction of capitalization grant of Rs. 68.51 lakh from Income & Expenditure has resulted into understatement of excess of expenditure over income by Rs. 68.51 lakh.

D  General

i  Assets register has not been maintained in the prescribed form.

ii  Accession Register of the library books have not been maintained in the prescribed form. Price value of the books had not been mentioned in some cases. As such, total cost of books mentioned in annual accounts could not be vouched-safe.

iii  In schedule-22 Rs. 90.00 lakh has been depicted as "expenditure on grants" but details of entities object and released have not been enclosed.

D  Grants in Aid

The Food Safety & Standards Authority of India received grant-in-aid of Rs. 32.37 crore under plan from M/O Health & Family welfare (The Authority received Rs. 11.37 crore in March 2011) during the year 2010-11. The Authority utilized Rs. 36.98 crore.
4. GRANTS- IN- AID
   a) Grants –in- Aid are received during the year from the Ministry of Health and Family Welfare, GOI, as revenue grants.

   b) Grants –in- Aid being received from the government of India are accounted for on receipt basis.

   c) Earnings received as interest and other incomes being insignificant are adjusted against revenue expenses being incurred by the authority thereby resulting in reduced utilisation of Govt. grants-in-aid to that extent.

5. LICENCE FEES
   Licence fees received from applicants are accounted for as income on receipt of the demand drafts in the accounts department at New Delhi.

SCHEDULE -25

Schedules 1 to 25 are annexed to and form an integral part of the Balance Sheet as at 31st March 2011 and the Income and Expenditure Account for the year ended on that date.

FOR INDRA D. NARAYAN & CO.
CHARTERED ACCOUNTANTS

(MANORANJAN DAS)
PARTNER
Food Safety And Standards Authority Of India

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Website : www.fssai.gov.in
Toll Free helpline No. 1800112100